FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
MOHANBIR HI-TECH BUILD PRIVATE LIMITED
OPERATING IN THE BUSINESS OF CONSTRUCTION, SALE-PURCHASE RENTING OF RESIDENTIAL AND/OR COMMERCIAL FLAT AND TO PROVIDE CONSULTANCY IN THE FIELD OF REAL ESTATE ON COMMISSION BASIS AT DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ ~~LLP No~~.	**MOHANBIR HI-TECH BUILD PRIVATE LIMITED** **CIN:** U70102DL2014PTC271340 **PAN:** AAJCM6196R
2.	Address of the registered office	**Regd. Office:** Dev House, 260-261, Tribhuvan Complex, Ishwar Nagar, New Friends Colony, New Delhi, India, 110065.
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Village Morta, Pargana Jalalabad, Tehsil & District Ghaziabad
5.	Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year	Not Applicable
7.	Number of employees/ workmen	No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.mohanbir@npvinsolvency.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.mohanbir@npvinsolvency.in
10.	Last date for receipt of expression of interest	21-02-2026
11.	Date of issue of provisional list of prospective resolution applicants	24-02-2026
12.	Last date for submission of objections to provisional list	01-03-2026
13.	Date of issue of final list of prospective resolution applicants	03-03-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	05-03-2026
15.	Last date for submission of resolution plans	04-04-2026
16.	Process email id to submit Expression of Interest	cirp.mohanbir@npvinsolvency.in
17.	Details of the corporate debtor's registration status as MSME.	Not Registered with MSME.

NPV INSOLVENCY PROFESSIONALS PRIVATE LIMITED
IPE REG. No. IBBI/IPE/0040

IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its Director – Mr. Atul Tandon
Appointed as Deemed Resolution Professional
In the Matter of Mohanbir Hi-Tech Build Private Limited
IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
AFA validity up to: 31.12.2026
Address - 10th Floor, 1003, Zion Z1, Ramdas Road, Near Avalon Hotel Thaltej, Ahmadabad, Gujarat – 380059.
Email for Correspondence - cirp.mohanbir@npvinsolvency.in

Date: 06.02.2026
Place: New Delhi

V. FINANCIAL ARRANGEMENTS

1. In terms of Regulation 25(1) of the SEBI (SAST) Regulations, the Acquirers have adequate financial resources and have made firm financial arrangements for the implementation of the Offer in full out of their own sources/ Net-worth and no borrowings from any Bank and/ or Financial Institutions are envisaged. The Acquirers have sufficient resources to meet their obligations in full for this Offer, the details of which are outlined as below:

1.1. CA Geeta Narang, (Membership Number '536343' and Firm Registration Number '030750N'), proprietor of Geeta & Co, Chartered Accountants, bearing vide certificate dated Friday, January 30, 2026, has certified that the Acquirer 1, Acquirer 2, and Acquirer 3 have sufficient resources to meet the full obligations of the Offer.

1.2. CA Priyank Rakeshbhai Lalcheta, (Membership Number '199751' and Firm Registration Number '153541W'), proprietor at P R Lalcheta & CO, Chartered Accountants has certified that the Acquirer 4 has sufficient resources to meet the full obligations of the Offer.

2. The maximum consideration payable by Acquirers to acquire 1,12,72,300 Offer Shares, representing 26.00% of the Expanded Voting Share Capital of the Target Company, at an offer price of ₹12.00/- per Offer Share, to the Public Shareholders of the Target Company, payable in cash, assuming full acceptance aggregating to a maximum consideration of aggregating to an amount of ₹13,52,67,600.00/-. In accordance with Regulation 17 of the SEBI (SAST) Regulations, Acquirers have opened an Escrow Account under the name and style of 'SJ - Open Offer Escrow Account' with Axis Bank Limited and have deposited ₹3,40,22,000.00/- i.e., more than 25.00% of the total consideration payable in the Offer, assuming full acceptance.

3. The Manager is duly authorized to operate the Escrow Account to the exclusion of all others and has been duly empowered to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations.

4. The Acquirers have confirmed that they have, and they will continue to have, and maintain sufficient means and firm arrangements to enable compliance with their payment obligations under the Offer.

5. In case of upward revision of the Offer Price and/or the Offer Size, the Acquirers would deposit appropriate additional amount into an Escrow Account to ensure compliance with Regulation 18(5) of the SEBI (SAST) Regulations, prior to effecting such revision.

6. Based on the aforesaid financial arrangements and on the confirmations received from the Escrow Banker and the Chartered Accountant, the Manager is satisfied about the ability of Acquirers to fulfill their obligations in respect of this Offer in accordance with the provisions of SEBI (SAST) Regulations.

VI. STATUTORY AND OTHER APPROVALS

1. The Underlying Transactions are subject to the conditions specified under the Agreements, as specifically addressed under sub-paragraphs 4.6.1., 4.6.2., 4.6.3. of Paragraph 4 titled as '*Details of the Offer*' under Part II of this Detailed Public Statement. Further, except for being in receipt of approval of BSE Limited BSE Limited in respect of Proposed Preferential Issue, there are no statutory approvals required to complete this Offer. However, in case of any such statutory approvals are required by Acquirers at a later date before the expiry of the Tendering Period, this Offer shall be subject to such approvals and Acquirers shall make the necessary applications for such statutory approvals.

2. All Public Shareholders, including non-residents holders of Equity Shares, must obtain all requisite approvals required, if any, to tender the Offer Shares (including without limitation, the approval from the Reserve Bank of India) and submit such approvals, along with the other documents required to accept this Offer. In the event such approvals are not submitted, Acquirers reserve the right to reject such Equity Shares tendered in this Offer. Further, if the holders of the Equity Shares who are not persons resident in India had required any approvals (including from the Reserve Bank of India, or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Offer Shares, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, Acquirers reserve the right to reject such Offer Shares.

3. The Acquirers shall complete all procedures relating to payment of consideration under this Offer within a period of 10 Working Days from the date of expiry of the Tendering Period to those Public Shareholders who have tendered Equity Shares and are found valid and are accepted for acquisition by Acquirers.

4. The Acquirers in terms of Regulation 18(11) of SEBI (SAST) Regulations, are responsible to pursue all statutory approvals in order to complete this Offer without any default, neglect or delay. In the event, the Acquirers are unable to make the payment to the Public Shareholders who have accepted this Offer within such period owing to non-receipt of statutory approvals required by the Acquirers, SEBI may, where it is satisfied that such non-receipt was not attributable to any wilful default, failure or neglect on the part of the Acquirers to diligently pursue such approvals, grant extension of time for making payments, subject to the Acquirers agreeing to pay interest to the shareholders for the delay at such rate as may be specified. In addition, where any statutory approval extends to some but not all the Public Shareholders, the Acquirers shall have the option to make payment to such Public Shareholders in respect of whom no statutory approvals are required to complete this Offer. Consequently, payment of consideration to the Public Shareholders of the Target Company whose Equity Shares have been accepted in this Offer as well as the return of the Equity Shares not accepted by the Acquirers may be delayed.

5. In accordance with the provisions of Regulation 18(11A) of the SEBI (SAST) Regulations, if there is any delay in making payment to the Public Shareholders who have accepted this Offer, the Acquirers will be liable to pay interest at the rate of 10.00% per annum for the period of delay. This obligation to pay interest is without prejudice to any action that the SEBI may take under Regulation 32 of the SEBI (SAST) Regulations. However, it is important to note that if the delay in payment is not attributable to any act of omission or commission by the Acquirers, or if it arises due to reasons or circumstances beyond the control of the Acquirers, SEBI may grant a waiver from the obligation to pay interest. Public Shareholders should be aware that while such waivers are possible, there is no certainty that they will be granted, and as such, there is a potential risk of delayed payment along with the associated interest.

6. In accordance with Regulation 23 (1) of the SEBI (SAST) Regulations, this Offer, shall not be withdrawn except under the following circumstances:

6.1. If statutory approvals required for this Offer or for acquisition of Sale Shares as stipulated under the Share Purchase Agreement are refused, provided these requirements for approval have been disclosed in the Detailed Public Statement and the Letter of Offer. However, it is essential to note that the Acquirers are not permitted to withdraw this Offer based on the Public Announcement if the proposed acquisition through the Preferential Issue does not succeed. Public Shareholders are requested to note that, except for being in receipt of the In-Principal Approval from BSE Limited, as on the date of this Detailed Public Statement, there are no statutory or other approvals required to implement the Offer.

6.2. The Acquirers, being a natural person, have died.

6.3. Any condition stipulated in the Share Purchase Agreement attracting the obligation to make the Open Offer is not met for reasons outside the reasonable control of the Acquirers, and such Share Purchase Agreement is rescinded, subject to such conditions having been specifically disclosed in this Detailed Public Statement and the Letter of Offer.

6.4. If SEBI determines that circumstances merit the withdrawal of the Offer, in which case SEBI shall issue a reasoned order permitting the withdrawal, which will be published on SEBI's official website.

In the event of the withdrawal of this Offer, the Acquirers shall, through the Manager to the Offer, within 2 Working Days of such withdrawal, make an announcement in the Newspapers in which the Detailed Public Statement for this Offer was published, providing the grounds and reasons for the withdrawal. Simultaneously with the announcement, the Acquirers shall inform in writing the SEBI, BSE Limited, and the Target Company at its registered office.

VII. TENTATIVE SCHEDULE OF ACTIVITY

Activity	Day and Date
Date of issue of the Public Announcement	Friday, January 30, 2026
Publication of Detailed Public Statement in the newspapers	Friday, February 06, 2026
Last date for filing of the Draft Letter of Offer with SEBI	Friday, February 13, 2026
Last date for public announcement for a Competing Offer	Monday, March 02, 2026
Last date for receipt of SEBI observations on the Draft Letter of Offer (in the event SEBI has not sought clarifications or additional information from the Manager)	Tuesday, March 10, 2026
Identified Date*	Thursday, March 12, 2026
Last date by which the Letter of Offer after duly incorporating SEBI's comments to the Draft Letter of Offer, is required to be dispatched to the Public Shareholders whose names appear on the register of members on the Identified Date	Friday, March 20, 2026
Last Day by which the committee of the independent directors of the Target Company shall give its recommendation on the Offer to the Public Shareholders	Wednesday, March 25, 2026
Last date for upward revision of the Offer price/ Offer size	Friday, March 27, 2026
Last date of publication of the Offer opening public announcement, announcing the schedule of activities of this Offer, status of statutory and other approvals, if any, and procedure for tendering acceptances, in the newspapers in which this Detailed Public Statement has been published	Friday, March 27, 2026
Date of commencement of Tendering Period ('Offer Opening Date')	Monday, March 30, 2026
Date of expiry of Tendering Period ('Offer Closing Date')	Wednesday, April 15, 2026
Date by which all requirements including payment of consideration, rejection/acceptance and return of Equity Shares to the Public Shareholders of the Target Company whose Equity Shares have been rejected in this Offer	Wednesday, April 29, 2026
Last date for publication of the post-Open Offer public announcement in the Newspapers	Thursday, May 07, 2026
Last date for filing the post-Offer report with SEBI	Thursday, May 07, 2026

**Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer would be sent in accordance with the SEBI (SAST) Regulations. It is clarified that all the Public Shareholders (even if they acquire Equity Shares and become shareholders of the Target Company after the Identified Date) are eligible to participate in this Offer any time during the Tendering Period.*

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON-RECEIPT OF LETTER OF OFFER

1. The Open Offer will be implemented by the Acquirers through the Stock Exchange Mechanism made available by the BSE Limited in the form of a separate window ('Acquisition Window'), in accordance with SEBI (SAST) Regulations and the SEBI Circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015, as amended from time to time, read with the SEBI Circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016, as amended from time to time and SEBI Circular SEBI/HO/CFD/ DCR-III/CIR/P/2021/615 dated August 13, 2021 and SEBI master circular SEBI/HO/CFD/PoD-1/P/ CIR/2023/31 dated February 16, 2023, as amended from time to time and notices/ guidelines issued by BSE and the Clearing Corporation in relation to the mechanism/process for the acquisition of shares through the stock exchange pursuant to the tender offers under takeovers, buy back and delisting, as amended and updated from time to time ('Acquisition Window Circulars'). The facility for acquisition of Equity Shares through the stock exchange mechanism pursuant to the Offer shall be available on BSE in the form of the Acquisition Window.

2. As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated December 03, 2018, bearing reference number 'PR 49/2018', requests for transfer of securities shall not be processed unless the securities are held in dematerialized form with a depository with effect from April 01, 2019. However, in accordance with SEBI bearing reference number 'SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020', shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Offer as per the provisions of the SEBI (SAST) Regulations.

3. All Public Shareholders, registered or unregistered, holding the Equity Shares in dematerialized form or holding locked-in Equity Shares are eligible to participate in this Offer at any time during the period from the Offer Opening Date and Offer Closing Date before the closure of the Tendering Period. All Public Shareholders who have acquired Equity Shares, but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer. The accidental omission to send the Letter of Offer to any person to whom the Offer is made or the non-receipt or delayed receipt of the Letter of Offer by any such person will not invalidate the Offer in any way.

4. The Offer will be implemented by the Target Company through Stock Exchange Mechanism made available by BSE Limited in the form of a separate window as provided under the SEBI (SAST) Regulations read with Acquisition Window Circulars.

5. BSE Limited shall be the Designated Stock Exchange for the purpose of tendering Offer Shares in the Offer. The Acquirers have appointed Nikunj Stock Brokers Limited as the registered broker (Buying Broker) for the Open Offer, through whom the purchases and the settlement of the Offer shall be made. The contact details of the Buying Broker are as mentioned below:

Nikunj Stock Brokers Limited
Address: A-92, Gf, Left Portion, Kamla Nagar, New Delhi - 110007, India,
Email: complianceofficer@nikunjonline.com
Tel: 011-47030000-01

6. All Public Shareholders who desire to tender their Equity Shares under the Offer would have to intimate their respective stockbrokers ('Selling Brokers') within the normal trading hours of the secondary market, during the Tendering Period.

7. The cumulative quantity tendered shall be displayed on Designated Stock Exchange's website accessible at www.bseindia.com throughout the trading session at specific intervals by Designated Stock Exchange during the Tendering Period.

8. Equity Shares should not be submitted / tendered to the Manager, the Acquirers, or the Target Company.

IX. THE DETAILED PROCEDURE FOR TENDERING THE EQUITY SHARES IN THE OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER.

X. OTHER INFORMATION

1. The Acquirers accept full and final responsibility for the information contained in the Public Announcement and this Detailed Public Statement and for their obligations as laid down in SEBI (SAST) Regulations. All information pertaining to the Target Company has been obtained from publicly available sources, and the accuracy thereof has not been independently verified by the Manager.

2. The Acquirers have appointed Integrated Registry Management Services Private Limited, as the Registrar, having office at No 2nd Floor, Kences Towers, 1, Ramakrishna Street, T. Nagar - 600017, Chennai, India, bearing contact details such as contact number '044 - 28143045/46', Email Address 'gopi@integratedindia.in' and website 'www.integratedindia.in'. The Contact Person Mr. J. Gopinath can be contacted via telephone at +91-044 - 28143045/46 or by email at gopi@integratedindia.in, on working days (except Saturdays, Sundays, and all public holidays).

3. Pursuant to Regulation 12 of the SEBI (SAST) Regulations, the Acquirers have appointed Diggi Corporate Advisors Private Limited as the Manager, having office at 912, Corporate Annexe Sonawala Road, Goregaon East, Mumbai, Mumbai City – 400063, Maharashtra, India, bearing contact details such as contact number +91-9867693581, Email Address openoffer@diggicorporate.com and website www.diggicorporate.com. The Contact Person Mr. Tarun Prakash Dhandh can be contacted via telephone at +91-9867693581 or by email at openoffer@diggicorporate.com, on working days (except Saturdays, Sundays, and all public holidays).

4. This Detailed Public Statement will be available and accessible on the website of the Manager at www.diggicorporate.com and is also expected to be available on the website of SEBI at www.sebi.gov.in and BSE at www.bseindia.com.

DIGGI CORPORATE ADVISORS

Diggi Corporate Advisors Private Limited
Principal Place of Business: 912, Corporate Annexe Sonawala Road, Goregaon East, Mumbai, Mumbai City – 400063, Maharashtra, India
Contact Person: Mr. Shreyansh Dave
Contact Number: +91 98676 93581
Email Address: openoffer@diggicorporate.com
Investor grievance Email Address: info@diggicorporate.com
Corporate Identification Number: U64990MH2022PTC382904
SEBI Registration Number: INM000013332
Validity: Permanent

Place: Mumbai
Date: Thursday, February 05, 2026

On behalf of all the Acquirers
sd/-
Mr. Pintu Kanjibhai Kalvadia
(Acquirer 1)

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PRABHAT SECURITIES LIMITED

CIN: L22022UP1982PLC005759 **E-Mail:**prabhatsecurities@gmail.com
R/O:118/610 A, Kaushalpuri, Kanpur-208 012
Ph: 0512-2526347,**WEB:**https:/www.prabhatsecuritiesltd.co.in/

UNAUDITED RESULTS FOR THE QUARTER ENDED ON 31st December, 2025

All Amts. In Lakhs

Sl. No.	Particulars	Quarter ended 31st December, 2025	Year - ended 31st March, 2025	Corresponding 3 months ended in the previous December, 2024
1.	Total Income from Operations	10.94	103.48	7.34
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items*)	5.89	1.47	3.05
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items*)	5.89	1.47	3.05
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items*)	4.41	1.02	2.28
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	4.41	1.02	2.28
6.	Equity Share Capital	290.00	290.00	290.00
7.	Reserves (excluding Revaluation Reserve)	0	0	0
8.	Earnings Per Share of Rs 10/- each (for continuing and discontinued operations) - 1. Basic : 2. Diluted:	0.152 0.152	0.035 0.035	0.079 0.079

Note:-
a) The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results is available on the websites of the Stock Exchange(s) and the listed entity.

For **PRABHAT SECURITIES LIMITED**
SD/-
RAMA KANT KUSHWAHA
DIN: (02237714)
(MANAGING DIRECTOR)

Place: Kanpur
Date: 05.02.2026

कैन फिन होम्स लिमिटेड

Can Fin Homes Ltd

सीआईएनः L85110KA1987PLC008699
कार्यालय सं. 101, प्रथम तल, सुभाष विला, प्लॉट सं. 643, हिरनमागिरी, सेक्टर–13, उदयपुर, राजस्थान, फोन 0294–2485770
ई–मेलः udaipur@canfinhomes.com, फोनः 7625079187

मांग सूचना

वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 (सरफेसी ऐक्ट) की धारा 13(2) के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 (नियमावली) के नियम 3(1) के अधीन

1 **श्री प्रेम लाल गमेती** भील बस्ती, पिपाली चौक तहसील–घासा, उदयपुर, राजस्थान, 313201

आपने **श्री प्रेम लाल गमेती,** हमारी शाखा से **श्री प्रेम लाल गमेती** से संबंधित निम्नलिखित परिसंपत्तियों के बंधक की सुरक्षा के विरुद्ध आवास ऋण का लाभ उठाया है। कैन फिन होम्स लिमिटेड को आपकी ओर से राशि रु. 14,65,000 (रु. चौदह लाख पैंसठ हजार मात्र) दिनांक 09–12–2025 तक और अनुबंधित दर पर भविष्य के ब्याज का भुगतान किया जाना है।

बंधक रखी गई संपत्ति की अनुसूची

आराजी–4772 पट्टा नंबर–53234, 840,840,0,1005, मंडी की मगरी, घासा, तहसील मावली, जिला– उदयपुर, राजस्थान, साइट क्षेत्रफल–840 वर्गफुट

सीमाएँ: पूर्वः– रास्ता पश्चिमः– मेगा का मकान, उत्तर – दीपा का मकान, दक्षिण–श्री हीरा लाल का मकान

सरफेसी अधिनियम 2002 की धारा 13 (2) के तहत आपको पंजीकृत मांग नोटिस भेजा गया था, लेकिन उसे बिना तामिल के वापस कर दिया गया था। इसलिए, नीचे हस्ताक्षरकर्ता ने इन नोटिसों को उक्त अधिनियम के अनुसार उक्त उधारकर्ताओं के अंतिम ज्ञात पते के परिसर में चिपका दिया है, इसलिए यह पत्र प्रकाशन किया गया है। चूंकि आप प्रतिबंध की शर्तों का पालन करने में विफल रहे हैं, इसलिए खाते को एनएचबी दिशानिर्देशों के अनुसार 29–01–2026 को गैर–निष्पादित परिसंपत्ति के रूप में वर्गीकृत किया गया है। आपसे इस नोटिस की तारीख से 60 दिनों के भीतर 09–12–2025 तक अनुबंधित ब्याज दर के साथ उपरोक्त राशि का भुगतान करने का अनुरोध किया जाता है, जिसके तहत नीचे हस्ताक्षरकर्ता को उपरोक्त सुरक्षा को लागू करने के लिए सरफेसी अधिनियम के तहत कार्रवाई शुरू करने के लिए बाध्य किया जाएगा। इसके अलावा, उधारकर्ताओं/गारंटरों का ध्यान सुरक्षित परिसंपत्तियों को छुड़ाने के लिए उपलब्ध समय के संबंध में अधिनियम की धारा 13 की उपधारा (8) के प्रावधानों की ओर आकर्षित किया जाता है।

तिथिः 05.02.2026,
स्थान : उदयपुर

हस्ता/– प्राधिकृत अधिकारी
कैन फिन होम्स लि.

कोटक महिंद्रा बैंक लिमिटेड

संपत्ति की ऑनलाइन ई–नीलामी बिक्री

पंजीकृत कार्यालयः 27 बीकेसी, सी–27, जी–ब्लॉक, बांद्रा कुर्ला कॉम्प्लेक्स, बांद्रा (ई), मुंबई,महाराष्ट्र–400051
शाखा कार्यालयः कोटक महिंद्रा बैंक लिमिटेड, 7वीं मंजिल, प्लॉट नंबर 7, सेक्टर–125, नोएडा,उत्तर प्रदेश–201313

अचल संपत्तियों की बिक्री के लिए बिक्री सूचना

प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 9(1) के परंतुक के साथ पठित नियम 8(5) के अंतर्गत वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अंतर्गत अचल परिसंपत्तियों की बिक्री के लिए ई–नीलामी बिक्री सूचना। पीएनबी हाउसिंग फाइनेंस लिमिटेड (जिसे इसके बाद ''पीएनबीएचएफएल'' कहा जाएगा) द्वारा कोटक महिंद्रा बैंक लिमिटेड के पक्ष में ऋण के असाइनमेंट के बाद कोटक महिंद्रा बैंक लिमिटेड के प्राधिकृत अधिकारी ने 17.12.2025 को सुरक्षित लेनदार के पास गिरवी/चार्ज की गई नीचे वर्णित अचल संपत्ति (इसके बाद इसे सुरक्षित संपत्ति कहा जाएगा)का भौतिक कब्ज़ा ले लिया है। इसके द्वारा विशेष रूप से उधारकर्ता (ओं) और गारंटर (ओं) और सामान्य रूप से जनता को नोटिस दिया जाता है कि बैंक ने ऋण खाता संख्या HOU/JAN/0316/271782 के अंतर्गत नीचे दिए गए विवरण के अनुसार श्री राजेश अग्रवाल और श्रीमती मधु अग्रवाल द्वारा लिया गया ऋण की राशि दिनांक 04.02.2026 तक रु. 1,20,01,643/– (एक करोड़ बीस लाख एक हजार छह सौ तैंतालीस रुपये मात्र) बकाया तथा वसूली तक भविष्य में लागू ब्याज की वसूली के लिए सरफेसी अधिनियम, 2002 के प्रावधानों के तहत ई–नीलामी के माध्यम से सुरक्षित संपत्ति को "जैसा है जहां है" "जैसा है, जैसा है", और "जो कुछ है" के आधार पर बेचने का फैसला किया है।

विशेष	विवरण
नीलामी की तिथि	12.03.2026
नीलामी का समय	5 मिनट के असीमित विस्तार के साथ दोपहर 12:00 बजे से 1:00 बजे के बीच
आरक्षित मूल्य	रु.1,50,00,000/– (एक करोड़ पचास लाख रुपये मात्र)
बयाना राशि जमा (ईएमडी)	रु.15,00,000/– (पंद्रह लाख रुपये मात्र)
केवाईसी के साथ ईएमडी जमा करने की अंतिम तिथि	11.03.2026 को सायं 6:00 बजे तक (आईएसटी)
सुरक्षित संपत्ति का विवरण	हरियाणा के गुड़गांव जिले के द्वारका एक्सप्रेसवे स्थित सेक्टर–106, दौलताबाद गांव में स्थित ''पारस ड्यूज'' नामक परियोजना की 14वीं मंजिल पर स्थित ब्लॉक/टावर–सी में फ्लैट/अपार्टमेंट संख्या टी–सी–1401, जिसका कारपेट एरिया 1760 वर्ग फुट है, का हिस्सा एवम अंश,
ज्ञात भार	शून्य

उधारकर्ता का ध्यान प्रतिभूत परिसंपत्ति को भुनाने के लिए उपलब्ध समय के संबंध में, सरफेसी अधिनियम की धारा 13 की उप–धारा 8 के प्रावधानों की ओर आकर्षित किया जाता है। विशेष रूप से उधारकर्ता और सह–उधारकर्ता तथा सामान्य रूप से जनता कृपया ध्यान दें कि यदि यहां इसमें अनुसूचित नीलामी किसी भी कारण से विफल हो जाती है तो प्रतिभूत लेनदार निजी संधि के माध्यम से बिक्री करके प्रतिभूति हित प्रवर्तित कर सकते हैं। बिक्री के तहत रखी गई परिसंपत्तियों के संबंध में किसी स्पष्टीकरण/आवश्यकता की स्थिति में, बोलीदाता स्पष्टीकरण के लिए श्री पंकज राय (मोब– +91 7768003567) एवं श्रीमती प्राक्षी अग्रवाल (मोब– + 919654505078) पर संपर्क करें। बोली लगाने वाले स्पष्टीकरण के लिए बैंक के आईवीआर नंबर (+91–9152219751) पर भी संपर्क कर सकते हैं। बिक्री के विस्तृत नियमों और शर्तों के लिए कृपया कोटक महिंद्रा बैंक की वेबसाइट अर्थात् www.kotak.com तथा/अथवा http://bankauctions.in पर उपलब्ध लिंक https://www.kotak.com/en/bank-auctions.html देखें।

स्थान : हरियाणा
दिनांक : 06.02.2026

कृते कोटक महिंद्रा बैंक लिमिटेड,
प्राधिकृत अधिकारी,

ऋण वसूली अधिकरण–II, दिल्ली के समक्ष

4 थी मंज़िल, जीवन तारा भवन, संसद मार्ग, नई दिल्ली–110001
[बैंक और वित्तीय संस्थानों के बकाया ऋणों की वसूली अधिनियम, 1993 की धारा 19(4) के साथ पठित ऋण वसूली अधिकरण (प्रक्रिया) नियम, 1993 के नियम 12 और 13 के अंतर्गत सूचना मामले में:

ओए सं.: 285/2025 **दिनांकः 04.09.2025**

ओरिक्स लीजिंग एंड फाइनेंशियल सर्विसेज इंडिया लि. **...आवेदक**

बनाम

मैसर्स मिडास ट्रस एवं अन्य **...प्रतिवादी**

सेवा में
प्रतिवादीः
डी 1. मैसर्स मिडास ट्रस
डी 2. रोहन विग
डी 3. रितु विग
सभी पताः डी–21 रामपुरा हरि नगर मायापुरी, मायापुरी थाना के सामने, सेक्टर 87 बादशाहपुर, नई दिल्ली– 64
डी 4. अजय विग, डी–21 रामपुरा हरि नगर मायापुरी, मायापुरी थाना के सामने, सेक्टर 87 बादशाहपुर, नई दिल्ली–64; अन्य पताः ए–37 चंदर नगर, प्रथम तल, दायां हिस्सा, जनकपुरी, नई दिल्ली–58

जैसा की उपरोक्त नामित आवेदक/कों ने **रुपये 85,35,593.51/– (पचासी लाख पैंतीस हजार पांच सौ तिरानवे रुपये और इक्यावन पैसे मात्र)** की वसूली हेतु आपके विरुद्ध मामला दाखिल किया है, और जैसा की अधिकरण की संतुष्टि के लिये यह सिद्ध हो चुका है कि आपको सामान्य तरीके से सूचना देना संभव नहीं है, अतः इस विज्ञापन द्वारा सूचना दिया जाता है कि आप 12.02.2026 को प्रातः 11:00 बजे अधिकरण के समक्ष उपस्थित हों।

ध्यान दें कि यदि आप उक्त तिथि को उपस्थित नहीं होते हैं तो मामले की सुनवाई एवं निर्णय आपकी अनुपस्थिति में ही किया जाएगा।

सभी कार्यवाही वीडियो कॉन्फ्रेंसिंग या भौतिक रूप से की जाएगी और इसके लिएः
(i) सभी अधिवक्ता/विधिक पक्षकार **"Cisco Webex"** ऐप्लिकेशन/सॉफ़्टवेयर डाउनलोड करें;
(ii) सुनवाई की अगली तिथि को माननीय पीठासीन अधिकारी/रजिस्ट्रार द्वारा लिए जाने वाले मामलों के लिए **"मीटिंग आईडी"** और पासवर्ड डीआरटी पोर्टल drt.gov.in की डेली कॉज लिस्ट में स्वतः प्रकाशित होंगे;
(iii) किसी भी आपात स्थिति में अधिवक्ता/पक्षकार संबंधित अधिकारी से **फोन नंबर** 23748478 पर संपर्क कर सकते हैं।

इस अधिकरण की मुहर और हस्ताक्षर सहित **दिनांक 04 सितंबर,** 2025 को दिया गया।

अधिकरण के आदेश से,

कोर्ट की मुहर

सेक्शन अधिकारी

हीरो हाउसिंग फाइनेंस लिमिटेड

HeroHousing Finance

पंजीकृत कार्यालय : 09, कम्युनिटी सेंटर, बसंत लोक, वसंत विहार, नई दिल्ली 110057,
शाखा कार्यालय : कार्यालय सं. ए–6, तीसरी मंजिल, सेक्टर–4, नोएडा–201301

सार्वजनिक सूचना (अचल संपत्ति की बिक्री हेतु ई–नीलामी)
[प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के तहत]

वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत हीरो हाउसिंग फाइनेंस लिमिटेड (प्रतिभूत लेनदार) के पास बंधक अचल संपत्ति की बिक्री हेतु सूचना

एतद्वारा आम जनता को और विशेष रूप से कर्जदार(रों) और गारंटर(रों) या उनके विधिक उत्तराधिकारियों/प्रतिनिधियों को नोटिस दिया जाता है कि प्रतिभूत लेनदार के पास बंधक/प्रभारित नीचे वर्णित अचल संपत्तियां, जिनका कब्जा हीरो हाउसिंग फाइनेंस लिमिटेड (प्रतिभूत लेनदार) के अधिकृत प्राधिकारी द्वारा ले लिया गया है, नीचे उल्लिखित कर्जदारों, सह–कर्जदारों अथवा जमानतियों से बकायों की वसूली के लिए 10 मार्च, 2026 (ई–नीलामी तिथि) को ''जैसा है जहां है'', ''जो है यही है'' और ''जो कुछ भी है वहीं है'' आधार पर बेचा जाएगा। आरक्षित मूल्य और जमा धरोहर राशि नीचे उल्लिखित है। सार्वजनिक नीलामी में भाग लेने के लिए ईएमडी को डिमांड ड्राफ्ट/एनईएफटी/आरटीजीएस के माध्यम से बोली प्रपत्र के साथ सार्वजनिक ई–नीलामी में भाग लेने के लिए हीरो हाउसिंग फाइनेंस लिमिटेड के अधिकृत प्राधिकारी के पास **9 मार्च, 2026 को 5 बजे अप. तक शाखा कार्यालयः कार्यालय सं. ए–6, तीसरी मंजिल, सेक्टर–4, नोएडा–201301 में जमा करना होगा।**

ऋण खाता सं.	कर्जदार(रों)/ सह–कर्जदार(रों)/ जमानती(यों)/विधिक उत्तराधिकारी/विधिक प्रतिनिधि के नाम	माँग सूचना तिथि तिथि तक राशि	कब्जे का प्रकार (रचनात्मक/ भौतिक कब्जे के तहत)	आरक्षित मूल्य	धरोहर राशि
HHFDELHOU 21000011919, HHFDELIPL 21000011930	प्रदीप कुमार, अंजू देवी	11/10/2024, रु. 27,23,369/– तिथि 04/02/2026 तक	भौतिक	रु. 17,00,000/–	रु. 1,70,000/–

सम्पत्ति का विवरण : निर्मित सम्पत्ति नंबर डब्ल्यूजेड–241, खसरा नंबर 16/4, गांव– केशोपुर, कॉलोनी गुरु नानक नगर, नई दिल्ली–110018 में तीसरी मंजिल छत के अधिकारों के साथ, जिसका जमीन का क्षेत्रफल 48 वर्ग गज है। साथ ही विक्रय विलेख में उल्लिखित आनुपातिक अधिकार। सीमाएंः उत्तरः 10 फीट चौड़ी गली, पूर्वः सम्पत्ति का हिस्सा, दक्षिणः उक्त प्लॉट का हिस्सा, पश्चिमः प्लॉट नंबर 242

नियम एवं शर्तें : ई–नीलामी पोर्टल https://bankeauctions.com के माध्यम से 10 मार्च, 2026 (ई–नीलामी की तिथि) को 11.00 बजे पूर्वा. के बाद 10 मिनट प्रत्येक के असीमित विस्तार के साथ सम्पन्न होगी।

इच्छुक क्रेता/बोलीदाताओं को ईएमडी राशि आरटीजीएस/एनईएफटी या डिमांड ड्राफ्ट/आरटीजीएस/एनईएफटी के माध्यम से ''हीरो हाउसिंग फाइनेंस लिमिटेड'' के पक्ष में जमा करानी होगी। ईएमडी राशि ई–नीलामी के समापन के बाद असफल बोलीदाताओं को वापस कर दी जाएगी।

ई–नीलामी के नियम एवं शर्तें :
(1) ई–नीलामी ''जैसा है जहां है'', ''जो है यही है'', ''जो कुछ भी है वहीं है'' और ''बिना किसी आश्रय'' के आधार पर आयोजित किया जा रहा है और इसे 'ऑनलाइन' आयोजित किया जाएगा। (2) बोली वृद्धि राशि रु. 25 लाख तक आरक्षित मूल्य के लिए रु. 15,000 (रुपये पंद्रह हजार मात्र), रु. 25 लाख से 50 लाख तक आरक्षित मूल्य के लिए रु. 25,000 (रुपये पच्चीस हजार मात्र), रु. 50 लाख से अधिक करोड़ तक आरक्षित मूल्य के लिए रु. 50,000 (रुपये पचास हजार मात्र), आरक्षित मूल्य रु. 1 करोड़ से अधिक के लिए रु. 1,00,000 (रुपये 1 लाख मात्र) (3) ई–नीलामी मेसर्स सी–1 इंडिया प्राइवेट लिमिटेड के श्री धरणी कृष्णा– 9948182222 (हेल्पलाइन नंबरः सपोर्ट लैंडलाइन नंबर +91 124 4302020/2021/2022/2023/2024, सपोर्ट मोबाइल नंबरः +917291981124/25/26 तथा ई–मेल support@bankeauctions.com/ andhra@c1india.com) के माध्यम से उनके वेब पोर्टल https://bankeauctions.com पर आयोजित की जाएगी। (4) प्रतिभूत लेनदारों की जानकारी में संपत्ति पर कोई ऋणभार नहीं है। हालाँकि, इच्छुक बोलीदाताओं को अपने बिल जमा करने से पहले, नीलामी में रखी गई संपत्ति के स्वामित्व और दावों/अधिकारों/बकाया/संपत्ति को प्रभावित करने के संबंध में अपनी स्वतंत्र पूछताछ करनी चाहिए। इस संबंध में, ई–नीलामी विज्ञापन किसी भी प्रकार की प्रतिबद्धता या हीरो हाउसिंग फाइनेंस लिमिटेड का प्रतिनिधित्व नहीं करता है और न ही इसे माना जाएगा। (5) प्राधिकृत अधिकारी/प्रतिभूत लेनदार किसी भी तीसरे पक्ष के दावों/अधिकारों/बकाया के लिए किसी भी तरह से उत्तरदायी नहीं होगा। बिक्री वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत निर्धारित नियमों/शर्तों के अधीन होगी। ई–नीलामी के अन्य नियम और शर्तें निम्नलिखित वेबसाइटः www.herohousingfinance.com में प्रकाशित की गई हैं (6) संपत्ति के विवरण और संपत्ति देखने के लिए श्री इरशाद अली / ershad.ali@herohfl.com/ 8802270415 तथा शेखर सिंह/9711522275/ shekhar.singh@herohfl.com से संपर्क करें। (7) संभावित बोलीदाता पूर्व अपॉइंटमेंट के साथ 02 मार्च, 2026 को 11.00 बजे पूर्वा. से 2.00 बजे अप. के बीच संपत्ति का निरीक्षण कर सकते हैं।

कर्जदार/जमानती/बंधककर्ता को 30 दिवसीय बिक्री सूचना

उपर्युक्त कर्जदार/बंधककर्ता/जमानती को एतद्वारा धारा 13(2) के अंतर्गत मांग सूचना में उल्लिखित राशि का भुगतान नीलामी की तिथि से पहले ब्याज और व्यय के साथ करने के लिए कहा जाता है, ऐसा न करने पर संपत्ति की नीलामी की जाएगी और बकाया राशि, यदि कोई भी, आपसे ब्याज और लागत के साथ वसूल किया जाएगा।

बिक्री के विस्तृत नियमों और शर्तों के लिए, कृपया हीरो हाउसिंग फाइनेंस लिमिटेड (प्रतिभूत लेनदार) की वेबसाइट www.herohousingfinance.com पर लिंक https://uat.herohomefinance.in/hero_housing/other-notice देखें।

दिनांकः 06.02.2026
स्थानः दिल्ली/रा.रा.क्षे.

कृते हीरो हाउसिंग फाइनेंस लिमिटेड,
अधिकृत प्राधिकारी,
श्री शेखर सिंह, मो. 9711522275,
ई–मेल : shekhar.singh@herohfl.com

सेवा गृह ऋण लिमिटेड

Sitara A SEWA INITIATIVE

कॉर्पोरेट कार्यालय का पताः बिल्डिंग नं. 8, टॉवर सी, 8वीं मंजिल, डीएलएफ साइबर सिटी, गुरुग्राम 122002

नियम -8(1) कब्जे की सूचना (अचल संपत्ति हेतु)

जबकि, नीचे हस्ताक्षरकर्ता, वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अन्तर्गत **सेवा गृह रिन लिमिटेड** के प्राधिकृत अधिकारी होने के नाते तथा धारा 13(2) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए, ऋणियों/सह-ऋणियों/गारंटर को नोटिस में उल्लिखित राशि तथा उक्त नोटिस की प्राप्ति की तिथि से **60 दिनों** के अन्दर अतिरिक्त ब्याज चुकाने के लिए मांग नोटिस जारी करते है। उधारकर्ता/सह-उधारकर्ता/गारंटर द्वारा राशि चुकाने में विफल रहने के कारण, उधारकर्ता/सह-उधारकर्ता/गारंटर और आम जनता को यह सूचना दी जाती है कि नीचे हस्ताक्षरकर्ता ने उक्त नियमों के नियम 8(1) के साथ पठित उक्त अधिनियम की धारा 13(4) के तहत उसे प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्ति पर कब्जा कर लिया है। विशेष रूप से उधारकर्ता और आम जनता को इस संपत्ति से कोई लेन-देन न करने की चेतावनी दी जाती है और संपत्ति के साथ कोई भी लेन-देन नीचे उल्लिखित बकाया राशि और ब्याज और आकस्मिक व्यय, लागतों के लिए सेवा गृह रिन लिमिटेड के प्रभार के अधीन होगा। उधारकर्ता का ध्यान सुरक्षित परिसंपत्तियों को भुनाने के लिए उपलब्ध समय के संबंध में अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों की ओर आकर्षित किया जाता है।

क्र. सं.	ऋण खाता संख्या + उधारकर्ता / सह-ऋणग्रहीता / गारंटर	बकाया राशि (अंकों व शब्दों में)	मांग सूचना की तिथि / प्रतीकात्मक कब्जा तिथि
1	ऋण खाता संख्याः HLP400000003 1. श्रीमति अपराजीता कुमारी पाठक पत्नी श्री विनय कुमार पाठक (ऋणग्रहीता), 2. श्री विनय पाठक पिता श्री पशुपति नाथ कुमार पाठक (सह-ऋणग्रहीता), 3. श्री अनिल कुमार पिता श्री राज वाल (गारंटर)	₹ 6,72,394.35- (छह लाख बहत्तर हजार तीन सौ चौरानवे रुपये एवं पैंतीस पैसे मात्र)	29/07/2025 31/01/2026
	अचल संपत्ति का विवरण :- प्लॉट नंबर - 33, खसरा नंबर - 1048, सेक्टर - 23, गली नंबर - 7, फ्री होल्ड कॉलोनी, ग्राम धारगल, संजय नगर गाज़ियाबाद, **उत्तर प्रदेश - 201002, बंधक की गई संपत्ति भू-खण्ड का क्षेत्रफल 338 वर्गफीट है, चतुर्थ सीमाएं - पूर्व** – 20 फुट रास्ता, **पश्चिम** – संपत्ति दीगर, **उत्तर** – संपत्ति दीगर, **दक्षिण** – संपत्ति दीगर		
2	ऋण खाता संख्याः H4RR000005005339 & HLP100009372 1. श्रीमती सरिता पत्नी श्री जुगल किशोर (ऋणग्रहीता), 2. श्री जुगल किशोर पिता श्री भगवान दास (सह-ऋणग्रहीता)	₹ 4,39,279.88/- (चार लाख उन्तालीस हजार दो सौ उन्यासी रुपये एवं अठासी पैसे मात्र)	28-06-2025 & 05-11-2024 31/01/2026
	अचल संपत्ति का विवरण :- प्लॉट नं 101, ब्लॉक डी, खसरा नं 1607/2, खुशी वाटिका कॉलोनी, गांव बेहटा हाजीपुर, **परगना एवं तहसील लोनी, गाजियाबाद, उत्तर प्रदेश - 201102, बंधक की गई संपत्ति भू-खण्ड का क्षेत्रफल 25.08 वर्गफुट है, चतुर्थ सीमाएं - पूर्व** – प्लॉट नं 100 (संतोष), **पश्चिम** – प्लॉट नं 102, **उत्तर** – रोड 15 फीट, **दक्षिण** – प्लॉट नं 115		

स्थानः दिल्ली, दिनांकः 05.02.2026

प्राधिकृत अधिकारी, सेवा गृह ऋण लिमिटेड

इंडियन बैंक Indian Bank

कॉ. का. : निवेशक सेवाएं कक्ष 254–260, अव्वै षण्मुगम सालै, रॉयपेट्टा चेन्नै – 14

सार्वजनिक सूचना

एतद्वारा सूचित किया जाता है कि बैंक द्वारा जारी निम्नलिखित शेयर प्रमाणपत्र कथित रुप से गुम हो गए हैं, खो गए हैं या चोरी हो गए हैं तथा उनके पंजीकृत धारक/दावेदारों ने डुप्लिकेट शेयर प्रमाणपत्र जारी करने के लिए बैंक को आवेदन किया है:

क्र. सं.	शेयरधारक का नाम	फोलियो सं.	शेयरों की संख्या	प्रमाण पत्र सं.	विशिष्ट सं. से	विशिष्ट सं. तक
1.	प्राणेस्रिति मंडल	00017394	23	17409	609048638	609048660
2.	शिव कुमार (शिव कुमार जयसवाल)	00041351	207	41366	610161558	610161764
3.	जनार्दन बनर्जी	00012121	11	12136	608971678	608971688
4.	रोशन कुमार साह	00027042	34	27057	609356392	609356425
5.	अरुण बरन मित्रा जेटी: आशित बरन मित्रा	00010785	11	10800	608956982	608956992
6.	सीतेश चंद्र बनर्जी (मृतक) जेटी: श्यामा प्रसाद बनर्जी	00039210	69	39225	609988820	609988888
7.	प्रभाकर ए एस	00027804	34	27819	609382094	609382127
8.	दुर्गा राव वी	24472	34	24487	609269132	609269165
9.	साबित्री देवी (सावित्री देवी)	00038167	69	38182	609917235	609917303
10.	उमा नारायणन जेटी 1: नारायणन	00000187	11	202	608801395	608801405
11.	मोहम्मद अशरद	00036927	57	36942	609836884	609836940
12.	मोहम्मद अनवर	00036928	57	36943	609836941	609856997
13.	उज़मा परवीन (उज़मा परवीन)	00029868	46	29883	609465297	609465342
14.	नागा राजेंद्र कुमार रेड्डी के	00028438	34	28453	609403581	609403614
15.	सुधीर कुमार जैन	00034955	57	34970	609724662	609724718
16.	राजेंद्र प्रसाद कनौजिया	00022081	34	22096	609188056	609188089

कोई भी व्यक्ति(यों) जिनके पास इन शेयर प्रमाणपत्रों से संबंधित कोई दावा है, तो वे इस नोटिस के प्रकाशन के 15 दिनों के भीतर ऐसे दावा(वों) को बैंक के रजिस्ट्रार और शेयर ट्रांसफर एजेंट अर्थात कैमियो कॉर्पोरेट सर्विसेज लिमिटेड को investor@cameoindia.com पर ईमेल कर सकते हैं, इसके उपरांत इस संबंध में कोई दावा स्वीकार नहीं किया जाएगा और रजिस्ट्रार द्वारा डुप्लिकेट शेयर जारी करने की कार्रवाई आरंभ की जाएगी।

स्थान : चेन्नै
दिनांक : 05.02.2026

कृते इंडियन बैंक
दीना नाथ कुमार
सहायक महाप्रबंधक एवं कंपनी सचिव

फॉर्म बी
सार्वजनिक सूचना
(दिवाला और दिवालियापन के विनियम 12 के तहत भारतीय बोर्ड (परिसमापन प्रक्रिया) विनियम, 2016)

ब्लेज प्रमोटर्स प्राइवेट लिमिटेड के हितधारकों के विवरण के ध्यानार्थ

क्र.सं.	विवरण	विवरण
1.	कॉर्पोरेट देनदार का नाम	ब्लेज प्रमोटर्स प्राइवेट लिमिटेड
2.	कॉर्पोरेट देनदार के निगमन की तिथि	16/01/2006
3.	प्राधिकरण जिसके अंतर्गत कॉर्पोरेट देनदार निगमित/पंजीकृत है	कंपनी रजिस्ट्रार, आरओसी–दिल्ली
4.	कॉर्पोरेट पहचान संख्या / कॉर्पोरेट देनदार की सीमित देयता पहचान संख्या	**U45201DL2006PTC144856**
5.	कॉर्पोरेट देनदार के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	रजि. कार्यालय – 102, अंतरिक्ष भवन, 22, के.जी. मार्ग, कनॉट प्लेस, नई दिल्ली, दिल्ली, भारत, 110001 प्रधान कार्यालय – वाटिका ट्रायंगल, सातवीं मंजिल, सुशांत लोक, चरण– I, एम.जी. रोड, गुड़गांव, हरियाणा – 122002
6.	दिवाला समाधान प्रक्रिया बंद होने की तिथि	दिनांक 11/09/2025 और आदेश दिनांक 03/02/2026 को प्रदान किया गया।
7.	कॉर्पोरेट देनदार की परिसमापन प्रारंभ तिथि	दिनांक 11/09/2025 और आदेश दिनांक 03/02/2026 को प्रदान किया गया।
8.	इन्सॉल्वेंसी प्रोफेशनल परिसमापक के रूप में कार्य करने वाले का नाम एवं पंजीकरण संख्या	राजीव बजाज मोबाइल नंबर 8800794355 **IBBI/IPA-002/IP-NO0276/2017-18/10834**
9.	बोर्ड के साथ पंजीकृत परिसमापक का पता और ईमेल	बी–269, निचली मंजिल, छतरपुर एन्क्लेव, फेज–2, नई दिल्ली–110074 ईमेलः **rbajajip@gmail.com**
10.	परिसमापक के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई–मेल	बी–269, निचली मंजिल, छतरपुर एन्क्लेव, फेज–2, नई दिल्ली–110074 ईमेलः **liqblaze@gmail.com**
11.	दावा प्रस्तुत करने की अंतिम तिथि	07/03/2026

एतत्द्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी विधि न्यायाधिकरण, नई दिल्ली बेंच–।। ने 11.09.2025 को ब्लेज प्रमोटर्स प्राइवेट लिमिटेड के परिसमापन की शुरुआत का आदेश दिया है और पूर्ववर्ती संकल्प पेशेवर द्वारा 03.02.2026 को आदेश प्रदान किया गया है।
ब्लेज प्रमोटर्स प्राइवेट लिमिटेड के हितधारकों से अनुरोध है कि वे 07.03.2026 को या उससे पहले आइटम नंबर 10 के सामने उल्लिखित पते पर लिक्विडेटर को अपने दावे सबूत सहित प्रस्तुत करें।
वित्तीय लेनदार अपने दावे प्रमाण सहित केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी लेनदार प्रमाण सहित दावे व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं।
दावों के झूठे या भ्रामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।
यदि कोई हितधारक परिसमापन प्रक्रिया के दौरान अपने दावे प्रस्तुत नहीं करता है, तो दिवालियापन एवं दिवालियापन बोर्ड ऑफ इंडिया (कॉर्पोरेट व्यक्तियों के लिए दिवालियापन समाधान प्रक्रिया) विनियम, 2016 के तहत कॉर्पोरेट दिवालियापन समाधान प्रक्रिया के दौरान ऐसे हितधारक द्वारा प्रस्तुत किए गए दावों को धारा 38 के तहत प्रस्तुत किया गया माना जाएगा।

दिनांकः 06.02.2026
स्थानः नई दिल्ली

राजीव बजाज
ब्लेज प्रमोटर्स प्राइवेट लिमिटेड के परिसमापक
IBBI/IPA-002/IP-NO0276/2017-18/10834
एएफए 31.12.2026 तक वैध

फॉर्म–जी
रुचि की अभिव्यक्ति हेतु आमंत्रण
मोहनबीर हाई–टेक बिल्ड प्राइवेट लिमिटेड
आवासीय और/या व्यावसायिक फ्लैटों के निर्माण, बिक्री–खरीद और किराये के व्यवसाय और दिल्ली में कमीशन के आधार पर रियल एस्टेट के क्षेत्र में परामर्श प्रदान करने हेतु कार्यरत
(दिवाला और शोधन अक्षमता (कॉरपोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए के उप–विनियम(1) के अधीन)

प्रासंगिक विवरण

1.	पैन/सीआईएन/~~एलएलपी~~ संख्या के साथ कॉर्पोरेट ऋणदाता का नाम	मोहनबीर हाई–टेक बिल्ड प्राइवेट लिमिटेड सीआईएन U70102DL2014PTC271340 पैन AAJCM6196R
2.	पंजीकृत कार्यालय का पता	रजि. कार्यालयः देव हाउस, 260-261, त्रिभुवन कॉम्प्लेक्स, ईश्वर नगर, न्यू फ्रेंड्स कॉलोनी, नई दिल्ली, भारत, 110065
3.	वेबसाइट का यूआरएल	लागू नहीं
4.	उस स्थान का विवरण जहां अचल संपत्तियों का बहुमत स्थित है	गाँव मोरटा, परगना जलालाबाद, तहसील एवं जिला गाजियाबाद
5.	कॉर्पोरेट ऋणदाता के मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	कॉर्पोरेट देनदार के पास अपने मुख्य उत्पादों/सेवाओं के लिए कोई स्थापित क्षमता नहीं है।
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	लागू नहीं
7.	कर्मचारियों/श्रमिकों की संख्या	कोई जानकारी उपलब्ध नहीं है।
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरणों (अनुसूचियों के साथ), लेनदारों की सूची, प्रक्रिया की बाद की घटनाओं हेतु प्रासंगिक तिथियों सहित अधिक विवरण यहां उपलब्ध हैं:-	विवरण ईमेल cirp.mohanbir@npvinsolvency.in पर भेजकर प्राप्त किया जा सकता है
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां यूआरएल पर उपलब्ध है:	विवरण ईमेल cirp.mohanbir@npvinsolvency.in पर भेजकर प्राप्त किया जा सकता है
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	21-02-2026
11.	संभावित संकल्प आवेदकों की अनंतिम सूची जारी करने की तिथि	24-02-2026
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	01-03-2026
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तारीख	03-03-2026
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तारीख	05-03-2026
15.	समाधान योजना प्रस्तुत करने की अंतिम तिथि	04-04-2026
16.	रुचि की अभिव्यक्ति प्रस्तुत करने के लिए ईमेल आईडी प्रक्रिया	cirp.mohanbir@npvinsolvency.in
17.	एमएसएमई के रूप में कॉर्पोरेट देनदार की पंजीकरण स्थिति का विवरण	एमएसएमई के साथ पंजीकृत नहीं है।

हस्ता/–
आईपीई – एनपीवी इन्सॉल्वेंसी प्रोफेशनल्स प्राइवेट लिमिटेड
(पूर्व में मंत्रा इन्सॉल्वेंसी प्रोफेशनल्स प्राइवेट लिमिटेड के नाम से जाना जाता था)
इसके निदेशक द्वारा – श्री अतुल टंडन
मानित समाधान पेशेवर के रूप में नियुक्त
मोहनबीर हाई–टेक बिल्ड प्राइवेट लिमिटेड के मामले में
आईबीबीआई पंजीकरण सं. IBBI/IPE-0040/IPA-2/2022-23/50021
एएफए वैधताः 31.12.2026 तक
पत्राचार पता – 10वीं मंजिल, 1003, जायन जेड1, रामदास रोड, एवलॉन होटल के पास, थलतेज, अहमदाबाद, गुजरात – 380059
पत्राचार के लिए ईमेल – cirp.mohanbir@npvinsolvency.in

दिनांकः 06.02.2026
स्थानः नई दिल्ली

PRABHAT SECURITIES LIMITED

CIN: L22022UP1982PLC005759 E-Mail:prabhatsecurities@gmail.com
R/O:118/610 A, Kaushalpuri, Kanpur-208 012
Ph: 0512-2526347,WEB:https:/www.prabhatsecuritiesltd.co.in/

UNAUDITED RESULTS FOR THE QUARTER ENDED ON 31st December, 2025

All Amts. in Lakhs

Sl. No.	Particulars	Quarter ended 31st December, 2025	Year - ended 31st March, 2025	Corresponding 3 months ended in the previous December, 2024
1.	Total Income from Operations	10.94	103.48	7.34
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items*)	5.89	1.47	3.05
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items*)	5.89	1.47	3.05
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items*)	4.41	1.02	2.28
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	4.41	1.02	2.28
6.	Equity Share Capital	290.00	290.00	290.00
7.	Reserves (excluding Revaluation Reserve)	0	0	0
8.	Earnings Per Share of Rs 10/- each (for continuing and discontinued operations) - 1. Basic : 2. Diluted:	0.152 0.152	0.035 0.035	0.079 0.079

Note:-
a) The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results is available on the websites of the Stock Exchange(s) and the listed entity.

For PRABHAT SECURITIES LIMITED
SD/-
RAMA KANT KUSHWAHA
DIN: (02237714)
(MANAGING DIRECTOR)

Place: Kanpur
Date: 05.02.2026

SPARK MINDA

Minda Corporation Limited

CIN: L74899DL1985PLC020401
Registered Office: A-15, Ashok Vihar, Phase-I, Delhi-110052
Corporate Office: D-6-11, Sector – 59, Noida – 201301, Uttar Pradesh,
Telephone: +91-0120 -4442500
Website: www.sparkminda.com, E-mail: investor@mindacorporation.com

NOTICE

Pursuant to the provisions of the Companies Act, 2013 and Regulations 42 of SEBI (Listing Obligations and Disclosures Requirements) Regulations,2015, it is hereby informed that the Record Date for the purpose of payment of Interim Dividend for the year 2025-26 @ 30% i.e Rs. 0.60/- per share on 239,079,428 equity shares of Rs. 2/- each has been fixed as Friday, February 13, 2026.

Members whose name shall appear in the Register of Members/ Beneficial Owners' as on the record date shall be entitled to receive the interim dividend. Dividend shall be paid/dispatched on or before Friday, March 06, 2026.

By order of the Board
For Minda Corporation Limited
Sd/-
Pardeep Mann
Company Secretary

Place : Noida
Date : 05 February, 2026

TITAN SECURITIES LIMITED

CIN : L67190DL1993PLC052050
Regd. Office:- A-2/3, III[RD] FLOOR LUSA TOWER, AZADPUR, DELHI-110033
Phone No. 011-27674181 | Fax No. +91-11-47619811
Email ID: titan.securities@yahoo.com

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES OF TITAN SECURITIES LIMITED

In continuation to SEBI Circular No. **SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97** dated **July 02, 2025**, notice is hereby given that, in order to facilitate ease of investing for investors and to safeguard their rights in securities purchased by them, SEBI vide its Circular No. **HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026** dated **January 30, 2026**, has opened **another special window** only for **transfer and dematerialisation ("demat") of physical securities** which were sold/purchased **prior to April 01, 2019**.

The said special window shall remain open for a period of **one year** from **February 05, 2026 to February 04, 2027**.This special window shall also be available for transfer requests that were submitted earlier and were rejected / returned / not attended to due to deficiencies in documents, process, or otherwise.

Investors who were unable to meet the earlier deadline of January 06, 2026 may now avail of this opportunity by furnishing the requisite documents to the Company's Registrar and Transfer Agent: **BEETAL Financial & Computer Services Pvt. Ltd.**, BEETAL HOUSE, 3rd Floor, 99 Madangir, Behind LSC, New Delhi – 110062, Tel.: 011-42959000, 011-29961281-283 and Email: beetalrta@gmail.com.

For Titan Securities Limited
Sd/-
Akansha Sharma
(Company Secretary & Compliance Officer)

Place: Delhi
Date: 05/02/2026

Sitara

SEWA GRIH RIN LIMITED

Corporate office Address: Building No. 8, Tower C, 8th Floor, DLF Cyber City, Gurugram 122002

DEMAND NOTICE

Under Section 13(2) of the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002.

The undersigned is the Authorized Officer of **SEWA GRIH RIN LIMITED** under Securitization And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to **SEWA GRIH RIN LIMITED**, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice(s), from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to **SEWAGRIH RIN LIMITED** by the said Borrower(s) respectively.

Sr. No.	Loan Account No. / Name of Borrower / Guarantor	Date and Amount of Demand Notice
1.	Loan Account No.: H2CP000005019480 1. Shri Puneet Kumar, Son of Shri Ranbir Singh 2. Smt. Renu, Wife of Shri Punit Kumar	03-02-2026 Rs. 16,08,674.50 (Rupees Sixteen Lakh Eight Thousand Six Hundred Seventy-Four and Fifty Paise only) as on Date 02.02.2026
	Description of Secured Assets (Immovable Property): Flat No. A-150/01, Ground Floor, Ashra Type-1, Sector 4A, Mandola Vihar, **Ghaziabad, Uttar Pradesh. The area of the mortgaged property (plot) is 307 sq. ft. Boundaries: East** – Block A, **West** – Staircase / Flat No. A-105/04, **North** – 26 Feet Road, **South** – Flat No. 105/02	
2.	Loan Account No.: H2CP000005019320 1. Shri Ravindra Rathore, Son of Shri Rajveer Rathore 2. Smt. Pratima Devi, Wife of Shri Ravindra Rathore	03-02-2026 Rs. 28,17,068.57 (Rupees Twenty-Eight Lakh Seventeen Thousand Sixty-Eight and Fifty-Seven Paise only) as on Date 02.02.2026
	Description of Secured Assets (Immovable Property): Gali No. 2, New Ramgarh Chungi Bahar, Mauza Sukhamalpur Nizamabad, Firozabad, **Agra, Uttar Pradesh – 283203. The area of the mortgaged property (plot) is 675 sq. ft. Boundaries: East** – House of Kamal Das, **West** – House of Rakesh Baba, **South** –House of Raja Ram, **North** – 15 Feet Lane	

If the said Borrowers shall fail to make payment to **SEWA GRIH RIN LIMITED** as aforesaid, **SEWA GRIH RIN LIMITED** shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of **SEWA GRIH RIN LIMITED**. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.

Place: Delhi & Agra, Date: 05.02.2025 **Authorised Officer, Sewa Grih Rin Limited**

UGRO CAPITAL

U GRO Capital Limited

4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

POSSESSION NOTICE APPENDIX IV (SEE RULE 8(1)) FOR MOVABLE PROPERTY

Whereas, the undersigned being the Authorized Officer of **UGRO Capital Limited,** having its registered office at 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a **Demand notice dated 17-November-2025 calling upon the Borrowers 1) M/S NEW TECH ENGINEERS 2) ZAVED 3) JUNAID 4) BHARAT FURNITURE having Loan Account Number HCFDELMLN00001020895 to repay the amount mentioned in the notice being Rs. 24,79,747.00/- (Rupees Twenty four lakh seventy nine thousand seven hundred forty seven Only)** as on 11/09/2025 together with interest thereon, within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the said rules of the Security Interest (Enforcement) Rules 2002 **on this 2nd day of February of the year 2026.**

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **UGRO Capital Limited for an amount of being Rs. 24,79,747.00/- (Rupees Twenty four lakh seventy nine thousand seven hundred forty seven Only)/- as on 11/09/2025** together with interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

SCHEDULE OF THE SECURED ASSET(S):

S.No.	Model	Make	Invoice No.
1.	STM/VL850/STM BRAND CNC VERTICAL MACHINING CENTER MODEL VL850 WITH STANDARD ACCESSORIES SERIAL NO. 2000166	S & T ENGINEERS (P) LTD	222335020

Place: Ghaziabad, UTTAR PRADESH
Date: 06.02.2026
Sd/-(Authorised Officer)
For UGRO Capital Limited

Can Fin Homes Ltd (Sponsor: CANARA BANK)

CAN FIN HOMES LTD.

603/402, First Floor, Above Ujjivan Bank, Jwalapur, Arya Nagar, Haridwar, Uttarakhand, Ph: 0133-4311657, Mob.: +91 7625013260
Mail: haridwar@canfinhomes.com, CIN: L85110KA1987PLC008699

POSSESSION NOTICE [Rule 8(1)] [For Immovable Property]

The undersigned being the Authorised Officer of **Can Fin Homes Ltd.** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of the powers under the said Act and Security Interest (Enforcement) Rules, 2002, issued a demand notice dated **03.12.2025** calling upon the (Borrowers) **Mr. Neeraj Kumar S/o Bhopal Singh and Mrs. Rajendri Devi W/o Mr. Neeraj Kumar** and (Guarantors) **Mrs. Sunita Devi W/o Mr. Dheer Singh** Anuj Kumar S/o Kunwar Pal to repay the amount mentioned in the notice being **Rs.12,13,361/- (Rupees Twelve lakh Thirteen thousand Three hundred sixty one only)** with further interest at contractual rates, till date of realization within 60 days from the date of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred under Section 13(4) of the said Act read with Rule 8 of the (Security Interest Enforcement Rules, 2002) on this the **2nd day of February of the year 2026.**

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Can Fin Homes Ltd for an amount of **Rs.12,13,361/- (Rupees Twelve lakh Thirteen thousand Three hundred sixty one only)** and interest thereon.

Description of immovable property

A residential house on plot no 81/17, Gali No 16, khasra no. 508/29,Tehri Visthapit Area, Shivalik Nagar, Ranipur, Paragana Jwalapur Haridwar Uttarakhand 249407

Boundaries:
East: House of other — West: Water Nali
North: Rasta 10' — South: House of Manoj

Date: 05.02.2026,
Place: Haridwar
Sd/-, Authorised Officer,
Can Fin Homes Ltd.

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR (NORTHERN REGION)

In the matter of the Companies Act, 2013, Section 13(4) of the Companies Act, 2013 and Rule 30(5)(a) of the Companies (Incorporation) Rules, 2014, as amended

And

In the matter of Parnami Pump and Project Private Limited (CIN: U74899DL1984PTC018126), a Company existing under the Companies Act, 2013 and having its registered office at 4634/1, Building No. 19, Ansari Road, Darya Ganj, New Delhi-110002

NOTICE

Notice is hereby given to the general public that the Applicant Company proposes to make an application to the Central Government, power delegated to Regional Director, under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Applicant Company in terms of the Special Resolution passed at the Extra-ordinary General Meeting held on 27th January, 2026 to enable the Applicant Company to change its registered office from "National Capital Territory of Delhi" to "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Applicant Company may deliver its concerns either on MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or sent by registered post of his/her obligation supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, having its office at B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi - 110003, within 14 (fourteen) days of the date of publication of this Notice, with a copy to the Applicant Company at its registered office at the address mentioned above

For and on behalf of
Parnami Pump and Project Private Limited
Sd/-
Satish Parnami (Director)
DIN: 00342600

Date: 5th February, 2026
Place: New Delhi

FORM No.1
DEBTS RECOVERY TRIBUNAL LUCKNOW

(Area of Jurisdiction - Part of Uttar Pradesh)
OFFICE OF THE RECOVERY OFFICER
600/1, University Road, Near Hanuman Setu Mandir, Lucknow - 226 007

DRC No. 307/2023/Lko

NOTICE UNDER RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH SECTION 29 OF THE RECOVERY ACT 1993

PUNJAB NATIONAL BANK .... **Applicant Bank**
Versus
M/s RAHUL TRADING & OTHERS .... **Defendants**

To,
1- **M/s Rahul Trading Company,** Through Its Proprletor Shri Narendra Kumar Address-155 Moh: Sohan Lal, Sihani Gate, Ghaziabad UP.
2- **Shri Narendra Kumar, S/o Shri Rameshwal Dayal,** Address-155 Moh: Sohan Lal, Sihani Gate, Ghaziabad UP.
3- **M/s Vardah Builders Pvt. Ltd.,** Through Its Mananging Director Mohd. Haneef, Address: B-84, 3rd Floor, Sector-2 Noida Gautam Budh Nagar, UP.
4- **M/s Vardah Builders Pvt. Ltd.,** Through Its Mananging Director Musharrat Ali, Address: B-84, 3rd Floor, Sector-2 Noida Gautam Budh Nagar, UP

This is to notify that a sum of **Rs.4,59,39,946.00/- (RUPEES FOUR CRORE FIFTY NINE LACS THIRTY NINE THOUSAND NINE HUNDRED FORTY SIX ONLY)** with interest @ 10.00% per annum in the loan account with monthly rest from the date of filing of the Original Application i.e. 02.12.2019 till the loan is fully liquidated and costs and is hereby allowed succeeds and is hereby allowed exparty against defendant no. 1 to 4 jointly and severally.

2- You are hereby directed to pay the sum **within 15 days** of the receipt of this notice falling which the recovery shall be made in accordance with the Recovery of Debts due to Bank and Financial Institutions Act, 1993.

3- You are here by ordered to declare on Affidavit the particulars of Assets on or before **19/02/2026**.

4- You are hereby ordered to appear before the undersigned on **19/02/2026** at 10.30 A.M

In addition to the sum aforesaid you will also liable to pay

Details of cost:

Application fees	:	- Rs. 1,50,000.00
Councel fees & Clerkage	:	- Rs. Not Claimed
Publication Charges	:	- Rs. Not Claimed
Miscellaneous Expenses	:	- Rs. Not Claimed
Clerical Charges	:	- Rs. Not Claimed

5- Given under my Hand and Seal on this **23RD day of DECEMBER 2025.**

Recovery Officer-I,
DRT, Lucknow

BEFORE DEBTS RECOVERY TRIBUNAL -II, DELHI.

4th Floor, Jeevan Tara Building, Parliament Street, New Delhi - 110001.
Notice under section 19(4) of the Recovery of Debts Due to Bank and Financial Institutions Act 1993 read with rule 12 & 13 of the Debts Recovery Tribunal (Procedure Rule) 1993) in the matter of

OA NO 285/2025 **DATE: 04.09.2025**

ORIX LEASING AND FINANCIAL SERVICES INDIA LTD. **...APPLICANT**
VERSUS
M/S MIDAS TRUSS & ORS. **.... RESPONDENT**

To,
DEFENDANT
D1. M/S MIDAS TRUSS
D2. ROHAN VIG
D3. RITU VIG
ALL AT: D-21 RAMPURA HARINAGAR MAYAPURI OPPOSITE MAYAPURI THANA SECT 87 BADSHAHPUR NEW DELHI - 64
D4. AJAY VIG D-21 RAMPURA HARINAGAR MAYAPURI OPPOSITE MAYAPURI THANA SECT 87 BADSHAHPUR NEW DELHI - 64 ALSOAT A-37 CHANDER NAGAR FIRST FLOOR RIGHT SIDE JANAKPURI NEW DELHI - 58

Whereas the above named applicant (s) has / have instituted a case for recovery of **Rs. 85,35,593.51/- (RUPEE EIGHTY FIVE LAKH THIRTY FIVE THOUSAND FIVE HUNDRED NINETY THREE AND FIFTY ONE PAISE ONLY)** against you and where as it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in the ordinary way therefore, this notice is given by advertisement directing you to make appearance in the Tribunal on **12.02.2026 At 11.00 A.M.**

Take notice that in default of your appearance on the day before the mentioned, the case will be heard and determined in your absence.

All the matters will be taken up through video Conferencing or physical and for that purpose:-

I All the Advocates/Litigants shall download the **"Cisco Webex"** application/software:
II **" Meeting ID"** and **Password** for the date of hearing qua cases to be taken by Hon'ble Presiding Officer/ Registrar shall be displayed in the daily cause list itself at DRT Official Portal i.e. drt.gov.in
III In any exigency the Advocate/Litigants can contact the concerned official at **Ph. No. 23748478.**

Given under my hand and seal of the Tribunal this the **04TH day of Sept.,2025**

SEAL

BY ORDER THE TRIBUNAL,
SECTION OFFICER
DRT-II, DELHI.

(ORDER 5 RULE 1 & 5)
IN THE COMMERCIAL COURT-I, GAUTAM BUDH NAGAR

ORIGINAL SUIT NO. 291 / 2025

Punjab National Bank), a body corporate, constituted under the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970, having its Head Office at Plot No-4, Sector-10, Dwarka, New Delhi-110075, and the successor of Oriental Bank of Commerce by Scheme of Amalgamation passed by the Central Government under section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980, having one of its Branch at Razapur Shastri Nagar. Ghaziabad through Sh. Vijay Kumar Rastogi
Email id bo007610@pnb.co.in
MOBILE NO. 9649999592
AADHAR No. 462195031555 **...PLAINTIFF**

VERSUS

1. Sh. Hritik Gupta S/o Late Sh. Amit Gupta
2. Smt. Seema Gupta W/o Late Sh. Amit Gupta
3. Ms. Bhoomika Gupta D/o Late Sh. Amit Gupta
All Resident of KJ-154, Ist Floor, Kavi Nagar, Sarvodaya Hospital, Ghaziabad 201002
.....DEFENDANT

WHEREAS Plaintiff has instituted a suit for recovery of **Rs. 4,26,941.76/-** against you, you are hereby summoned to appear in this court in person, or by a pleader duly instructed (and able to answer all material questions relating to suit, or who shall be accompanied by some person; able to answer all such questions, on **09.02.2026,** at 10.00 O' clock in the morning, to answer the claim; and as the day fixed for your appearance is appointed for the final disposed of the suit, you must be prepared to produce on the day all the witnesses upon whose evidence and all the documents upon which you intend to reply in support of your defense. Take notice that, in default of your appearance on the day before mentioned, the suit will be heard and determined in your absence.

Given under my hand and the seal of the Court, this **08th day of December, 2025.**

MUNSIRM/READER

Government of India
Ministry of Finance, Department of Financial Services

MUMBAI DEBTS RECOVERY TRIBUNAL NO.I

2nd Floor, Telephone Bhavan, Colaba Market, Colaba, Mumbai-400005.

Exhibit No.37
Next Date: 16.02.2026

BEFORE THE RECOVERY OFFICER,
DEBTS RECOVERY TRIBUNAL, I
WARRANT OF ATTACHMENT
RECOVERY PROCEEDING NO. 859 OF 2016

IFCI Ltd. **... Certificate Holder**
VERSUS
Vishwas Steels Ltd. & Ors. **. .. Certificate Debtors**

To,
1. Vishwas Steel Ltd., J-79, Tarapur (MIDC) Area, Boisar , District Thane 401 506 And office at 104 / 207, Sumer Kendra, Pandurang Budhukar Marg, Worli, Mumbai 400018.
2. Mr. Heman Chadha, 1703/ 1704, Hrishikesh Apartments, Veer Savarkar Marg, Mumbai 40025.
3. Mr. Punit Chadha, 1703 / 1704, Hrishikesh Apartments, Veer Savakar Marg, Mumbai 40025.
4. Mr. Manoharalal Chadha, 1703 / 1704, Hrishikesh Apartment, Veer Savakar Marg, Mumbai 40025.
5. Smt. Phoola Rani Chadha, 1703 / 1704, Hrishikesh Apartments, Veer Savarkar Marg, Mumbai 40025.

Whereas you Certificate Debtors have failed to pay the sum of **Rs. 9,33,52,865 .00 (Rupees Nine Crores Thirty-three Lacs Fifty two Thousand eight hundred and Sixty-Five Only),** and the interest thereon in respect of Recovery Certificate No. 859 of 2016 drawn up by the Hon'ble Presiding Officer.

You are hereby prohibited and restrained, until further Orders, from transferring, alienating, creating third party interest, parting with possession, charging or dealing with the under mentioned property in any manner and that all persons be and that they are prohibited from taking any benefit under such transfer, alienation, possession or charge.

Specification of Property
All that piece and parcel of the land situated at
a) Property at Industrial Plot of Land Bearing No. 18, Block No. F, Okhla Industrail Area, Phase I, Okhla, New Delhi - 110020.
b) Premises at Flat No. 1- A, 1- B, 1st Floor, Alongwith Parking No. 17 in Lower Basement, DCM Building, 16, Barakharnba Road, New Delhi - 110001.
c) Premises_at Flat No. 1-E, 1-F, 1st Floor, Alongwith Parking No. 19- LB & 20-B, in Lower Basement, DCM Building, 16, Barakharnba Road, New Delhi - 110001.
d) Premises at M-120-GF, Greater Kailash Part- I, New Delhi-110048.

Given under my hand and seal of the Tribunal on this **27th day of January, 2026 at Mumbai.**

Sd/- Recovery Officer, DRT- I, Mumbai.

3rd FORM G (Extension)
INVITATION FOR EXPRESSION OF INTEREST FOR SRGP CORPORATION LIMITED

OPERATING IN REAL ESTATE AT GANGES NAGAR COMPLEX, PART OF 365, HARRESGANJ, MEERPUR CANTT, KANPUR NAGAR, UTTAR PRADESH - 208004
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/LLP NO.	Name – SRGP Corporation Limited PAN - AACCS0113K CIN No. - U65921UP1985PLC007512
2.	Address of the registered office	Ganges Nagar Complex, Part of 365, Harresganj, Meerpur Cantt, Kanpur Nagar, Uttar Pradesh – 208004
3.	URL of website	NA (No website of the Corporate Debtor)
4.	Details of place where majority of fixed assets are located	Kanpur
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	CD is into real estate business and constructed a shopping mall. No sale in Last one year.
7.	Number of employees/ workmen	One
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Available at srgp.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Available at srgp.cirp@gmail.com
10.	Last date for receipt of expression of interest	20.02.2026
11.	Date of issue of provisional list of prospective resolution applicants	02.03.2026
12.	Last date for submission of objections to provisional list	07.03.2026
13.	Date of issue of final list of prospective resolution applicants	17.03.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	07.03.2026
15.	Last date for submission of resolution plans	06.04.2026
16.	Process email id to submit Expression of Interest	srgp.cirp@gmail.com

MANISH GUPTA
Interim Resolution Professional
IBBI/IPA-001/IP-P01452/2018-19/12280
G-37 2nd Floor Sector 3 Noida Uttar Pradesh – 201301
For M/s SRGP CORPORATION LIMITED

Date : 05.02.2026
Place : Noida

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016

FOR THE ATTENTION OF THE STAKEHOLDERS OF BLAZE PROMOTERS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	**BLAZE PROMOTERS PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	16/01/2006
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies, RoC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2006PTC144856
5.	Address of the registered office and principal office (if any) of corporate debtor	**Regd. Office** - 102, Antriksh Bhawan, 22, K.G. Marg, Connaught Place, New Delhi, Delhi, India, 110001 **Principal office** - Vatika Triangle, Seventh Floor, Sushant Lok, Phase-I, M.G. Road, Gurgaon, Haryana - 122002
6.	Date of closure of Insolvency Resolution Process	11/09/2025 and order provided on 03/02/2026
7.	Liquidation commencement date of corporate debtor	11/09/2025 and order provided on 03/02/2026
8.	Name and registration number of the insolvency professional acting as liquidator	RAJIV BAJAJ M.No.8800794355 IBBI/IPA-002/IP-N00276/2017-18/10834
9.	Address and e-mail of the liquidator, as registered with the Board	B-269, LOWER GROUND FLOOR, CHHATARPUR ENCLAVE, PHASE-2, NEW DELHI-110074 Email: rbajajip@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	B-269, LOWER GROUND FLOOR, CHHATARPUR ENCLAVE, PHASE-2, NEW DELHI-110074 Email: liqblaze@gmail.com
11.	Last date for submission of claims	07/03/2026

Notice is hereby given that the National Company Law Tribunal New Delhi Bench-II has ordered the commencement of liquidation of the **BLAZE PROMOTERS PRIVATE LIMITED** on 11.09.2025 and order provided on 03.02.2026 by the erstwhile resolution professional.

The stakeholders of **BLAZE PROMOTERS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 07.03.2026 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 06.02.2026
Place: New Delhi.

Rajiv Bajaj
Liquidator of BLAZE PROMOTERS PRIVATE LIMITED
IBBI/IPA-002/IP-N00276/2017-18/10834
AFA Valid till 31.12.2026

SPJ FINANCE PRIVATE LIMITED

(Formerly Known as Host Finance and Investments Private Limited)
Reg. office: UGF-6, Plot No.-22, Antriksh Bhawan, K.G. Marg, New Delhi G.P.O, Delhi, India-110001
CIN: U74899DL1991PTC045165 | Email: hostfin1991@gmail.com

PUBLIC NOTICE

PUBLIC NOTICE in compliance to the approval letter received from the Reserve Bank of India ("the RBI") for change of name of the Company vide letter no. DEL.DOR.NBFCBL. No.S409/24-03-024/2025-26 dated 16th September, 2025, Notice is hereby given that the Management of **M/s SPJ FINANCE PRIVATE LIMITED (FORMERLY KNOWN AS HOST FINANCE AND INVESTMENTS PRIVATE LIMITED)**, a company incorporated under the companies Act, 1956 and **Registered with Reserve Bank of India vide Certificate Number B-14.02242** as a Non Deposit taking Non-Banking Finance Company, with its Registered office situated at UGF-6, PLOT NO.-22, Antriksh Bhawan, K.G. Marg, New Delhi G.P.O. Delhi-India, 110001, ***has changed the name of the Company from M/s Host Finance and Investments Private Limited to M/s SPJ Finance Private Limited pursuant to which Fresh Certificate of Registration issued by Reserve Bank Of India, dated 27th January, 2026 .***

This is for your information and records.

For and on behalf of
SPJ Finance Private Limited
(Formerly Known as Host Finance and Investments Private Limited)
Sd/-
Pankaj Jain
(Director)

Place: Delhi
Date: 05.02.2026

TITAN BIOTECH LIMITED

CIN: L74999RJ1992PLC013387
Corporate Office: 903-909, 9th Floor, Bigjos Tower, Netaji Su bash Place, Delhi-110034, India , Tel.: 011-27355742, 71239900
R.O. & Works: Unit I: A-902A, RIICO Industrial Aea, Phase III, Bhiwadi-301019, Rajasthan Unit II: E-540, Industrial Area, Chopanki, Bhiwadi-301019, Rajasthan; E-mail: hrd@titanbiotechltd.com, accounts@titanbiotechltd.com, purchase@titanbiotechltd.com
Website: www.titanbiotechltd.com, www.tmmedia.in

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES OF TITAN BIOTECH LIMITED

In continuation to SEBI Circular No. **SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97** dated **July 02, 2025**, notice is hereby given that, in order to facilitate ease of investing for investors and to safeguard their rights in securities purchased by them, SEBI vide its Circular No. **HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026** dated **January 30, 2026**, has opened **another special window** only for **transfer and dematerialisation ("demat") of physical securities** which were sold/purchased **prior to April 01, 2019**.

The said special window shall remain open for a period of **one year** from **February 05, 2026 to February 04, 2027**.This special window shall also be available for transfer requests that were submitted earlier and were rejected / returned / not attended to due to deficiencies in documents, process, or otherwise.

Investors who were unable to meet the earlier deadline of January 06, 2026 may now avail of this opportunity by furnishing the requisite documents to the Company's Registrar and Transfer Agent: **BEETAL Financial & Computer Services Pvt. Ltd.**, BEETAL HOUSE, 3rd Floor, 99 Madangir, Behind LSC, New Delhi – 110062, Tel.: 011-42959000, 011-29961281-283 and Email: beetalrta@gmail.com.

For Titan Biotech Limited
Sd/-
Charanjit Singh
(Company Secretary & Compliance Officer)

Place: Delhi
Date: 05/02/2026

V2 Value & Variety

V2 RETAIL LIMITED

CIN: L74999DL2001PLC147724
Reg. off.: Khasra No. 928, Extended Lal Dora Abadi Village Kapashera, Tehsil Vasant Vihar, South West Delhi, Delhi-110037
Corporate Off.: 2nd Floor, 13, Sub. Major Laxmi Chand Rd, Maruti Udyog, Sector 18, Gurugram, Sarhol, Haryana 122015
E-mail: customercare@v2kart.com | Website: www.v2retail.com | Tel.: 011-41771850

Members of **V2 Retail Limited** (the '**Company**') are hereby informed that pursuant to the provisions of Sections 108 and 110, and other applicable provisions of the Companies Act, 2013, as amended ("**the Act**"), read together with the Companies (Management and Administration) Rules, 2014, as amended ("**the Management Rules**"), General Circular No. **14/2020 dated 8th April, 2020** and **General Circular No. 17/2020 dated 13th April, 2020** read with other relevant circulars, including **General Circular No. 3/2025 dated 22nd September, 2025**, issued by the Ministry of Corporate Affairs, Government of India ("**the MCA Circulars**"), Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India ("**SS-2**") and any other applicable laws, rules, circulars, notifications and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), the Company has on 05th February, 2026 completed the dispatch of Postal Ballot Notice to the members of the Company whose name(s) appear on the Register of Members/ List of Beneficial Owners as on **Friday, 30th January, 2026** through electronic mail to the Members whose email ids are registered in the records of Depository Participants/ Company's Registrar & Transfer Agent. The Company seeks approval for the following Resolution through Postal Ballot by voting via remote **"e-voting"**.

S. No.	Particulars	Type of Resolution
1.	Sub-division of Equity Shares	Ordinary
2.	Alteration of the Capital Clause of Memorandum of Association	Ordinary

The Postal Ballot Notice has been communicated to the Stock Exchange **(NSE & BSE)** and is also placed on the website of the Company.

The Company has appointed **Mr. Sharwan Kumar Goel (Kumar Sarwan & Co.)**, Chartered Accountant in Practice **(Firm Registration No.027892N)**, as the Scrutiniser for conducting the Postal Ballot voting process in accordance with the law and in a fair and transparent manner.

In view of the aforesaid MCA circulars, the Company seeks approval for the Resolution as contained in the Postal Ballot Notice by voting through electronic means (e voting) only. The Company has engaged the services of MUFG Intime India Private Limited Link Intime India Private Limited (Intime) for the purpose of providing e-voting facility to its members. Members are requested to note that e-voting commences on **Friday, 06th February, 2026** at **09:00** hours IST and ends on **Sunday, 08th March, 2026** at **17:00** hours IST.

Shareholders facing any technical issue in login may contact INSTAMEET helpdesk by sending a request at **instameet@in.mpms.mufg.com** or contact on: - **Tel: 022 – 4918 6000 / 4918 6175.** Members requiring any clarification on e-voting may also contact **Mr. Shivam Aggarwal**, Company Secretary & Compliance Officer at **cs@v2kart.com.**

The members whose shares are in physical form and whose email ids are not registered with Registrar & Share Transfer Agent may update the same as mentioned in the Postal Ballot notice.

The result of voting by postal ballot will be declared on or before **Tuesday, 10th March, 2026** and will be available at the website of the Company i.e. **https://v2retail.com/** and on the website of MUFG Intime India Private Limited Link Intime India Private Limited (Intime) and will be communicated to the Stock Exchange simultaneously.

Date: 06th February, 2026
Place Gurugram

For V2 Retail Limited
Sd/-
SHIVAM AGGARWAL
COMPANY SECRETARY & COMPLAINCE OFFICER
M. NO. A55785

Regd. Office: Khasra No. 928, Extended Lal Dora Abadi Village KapasheraTehsil Vasant Vihar, South West Delhi, Delhi-110037

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR MOHANBIR HI-TECH BUILD PRIVATE LIMITED

OPERATING IN THE BUSINESS OF CONSTRUCTION, SALE-PURCHASE RENTING OF RESIDENTIAL AND/OR COMMERCIAL FLAT AND TO PROVIDE CONSULTANCY IN THE FIELD OF REAL ESTATE ON COMMISSION BASIS AT DELHI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ ~~LLP No.~~	MOHANBIR HI-TECH BUILD PRIVATE LIMITED CIN: U70102DL2014PTC271340 PAN: AAJCM6196R
2.	Address of the registered office	Regd. Office: Dev House, 260-261, Tribhuvan Complex, Ishwar Nagar, New Friends Colony, New Delhi, India, 110065.
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Village Morta, Pargana Jalalabad, Tehsil & District Ghaziabad
5.	Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year	Not Applicable
7.	Number of employees/ workmen	No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.mohanbir@npvinsolvency.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.mohanbir@npvinsolvency.in
10.	Last date for receipt of expression of interest	21-02-2026
11.	Date of issue of provisional list of prospective resolution applicants	24-02-2026
12.	Last date for submission of objections to provisional list	01-03-2026
13.	Date of issue of final list of prospective resolution applicants	03-03-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	05-03-2026
15.	Last date for submission of resolution plans	04-04-2026
16.	Process email id to submit Expression of Interest	cirp.mohanbir@npvinsolvency.in
17.	Details of the corporate debtor's registration status as MSME.	Not Registered with MSME.

Sd/-
IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its Director – Mr. Atul Tandon
Appointed as Deemed Resolution Professional
In the Matter of Mohanbir Hi-Tech Build Private Limited
IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
AFA validity up to: 31.12.2026
Address - 10th Floor, 1003, Zion Z1, Ramdas Road, Near Avalon Hotel, Thaltej, Ahmadabad, Gujarat – 380059.
Email for Correspondence - cirp.mohanbir@npvinsolvency.in

Date: 06.02.2026
Place: New Delhi

PUBLIC NOTICE

TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following share certificate(s) of **SHREE CEMENT LTD** having its Registered Office at **BANGUR NAGAR, POST BOX NO.33, MASUDA ROAD, ANDHERI DEORI, BEAWAR - 305901** registered in the name of the following Shareholder/s has been lost by them.

Name of the Shareholder/s	Folio No.	Certificate No./s	Distinctive Number/s	No. of Shares
PRAFULBHAI D PALA	SCL040270	82650	13933151-13933200	50

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the company or its Registrar & Transfer Agents MUFG Intime India Pvt. Ltd, C 101, 247 Park, L.B.S Marg, Vikhroli (West), Mumbai, Maharashtra - 400083 Tel : 022 49186270 within 15 days of publication of this notice after which no claim will be entertained and the company shall proceed to issue Duplicate Share Certificate/s.

(Name of Shareholder)

Place : Ahmedabad Date : 06-02-2026 Prafulbhai D Pala

केनरा बैंक Canara Bank

सिंडिकेट Syndicate

Kakad Market Branch, Post Box No. 2615, Kakad Market, 306, Kibadevi Road, Mumbai - 400 002. **Email :** cb0223@canarabank.com

REF:MSRO:R&L:SARFAESI/SALE/0223/AUG 2025-26 DATE: 30/09/2025

M/s. Royal Synthetics, Prop: Vijay B Shah, 76/86 Old Hasnuman Lane, Laxmi Bhavan, 2nd Floor, Shop No 27, Mumbai-4000002

Dear Sir,

Sub: **M/s. Royal Synthetics**- E – auction conducted on **06.08.2025** for sale of Flat No. 307, D wing, Radhakrishna CHS, Dombivali east, under SARFAESI Act.

As you are aware, Authorized Officer of **Canara Bank**, Kakad Market Mumbai Branch have taken possession of the below mentioned property in terms of Section 13(4) of the subject Act as per the Orders of the Chief Judiciary Magistrate, Thane, in connection with outstanding dues payable by you to our, Kakad Market Branch of Canara Bank. While taking physical possession with the assistance of Court Commissioner, Bank has taken inventory of your belongings along with Panchnama.

Details of Asset sold in the e- auction conducted on **06.08.2025:**

All part and parcel of residential flat 307, 2nd floor , D WING, in the building know as **'RADHA NAGAR CO OPERATIVE HOUSING SOCIETY LIMITED'** situated at survey No 11, Hissa No 1 (part), Manpada Road, admeasuring carpet area as per agreement 469 sq.ft village- Gajbandhan Patharli, Dombivali (East) Taluka Kalyan District Thana 421201. Bounded by North-Building, South –A WING & Road, East Radhakrishna CHS LTD West- C Wing, Mortgaged by Shri Ramesh kumar Bahadurbhai Shah and Vijaykumar Bahadurbhai Shah.

The aforesaid property was sold in the e –auction conducted on 06.08.2025 under SARFAESI Act 2002. The auction purchaser has deposited the entire sale amount and the authorized officer of our bank has issued the Sale Certificate in favour of the Auction Purchaser as per the Act and same was also registered in favour of the auction purchaser.

Further the said property was handed over to the auction purchaser. While handing over the possession to the auction purchaser, the belongings in the said flat have been kept safely in our custody.

In view of the above we request you to collect your belongings which are under the safe custody as per the inventory taken at the time of physical possession within 7 days of receipts of this letter.

In this regard we request you to contact the Authorized Officer (Mob No. 8655963184) of our bank immediately for collecting your belongings. In case if you are not collecting your belongings within 7 days as mentioned above Bank will take appropriate steps to dispose of the same and will appropriate the proceeds as per law.

This is without prejudice to any other rights available to the Bank under the Act & any other law in force.

Yours Faithfully,
Sd/-
AUTHORISED OFFICER
CANARA BANK

COPY TO

1. **Vijaykumar Bahadurbhai Shah,** Flat No. 307, 2nd Floor, D Wing, Radha Nagar CHSL, SY No. 11, Hissa No1, Village Gajbandhan Patharli, Manpada Road, Dombivali East-421201.
2. **Shri Ramesh kumar Bahadurbhai Shah,** Flat No. 307, 2nd Floor, D Wing, Radha Nagar CHSL, SY No. 11, Hissa No. 1, Village Gajbandhan Patharli, Manpada Road, Dombivali East-421201.

SCAN STEELS LIMITED

SCAN GROUP

CIN: L27209MH1994PLC076015

Reg. Off: Office No. 104, 105, E-Square, Subhash Road, Vile Parle(East), Mumbai-400057.
Corporate Office: Trishana Nirmalya, Plot No. 516/1723/3991, 3rd Floor, Magnetics Chowk, Patia, Bhubaneswar-751024.
Telephone: +91-022-26185461 ; **Email:** scansteels@scansteels.com; **Website:** www.scansteels.com

EXTRACT OF STANDALONE UN-AUDITED FINANCIAL RESULTS FOR THE THIRD QUARTER (Q3) AND NINE MONTHS ENDED DECEMBER 31, 2025 (*Amount INR (In Lacs), except earning per share data*)

Sl No.	Particulars	Quarter ended			Nine Months Ended		Financial Year Ended
		31.12.2025	30.09.2025	31.12.2024	31.12.2025	31.12.2024	31.03.2025
		Un-audited	Un-audited	Un-audited	Un-audited	Un-audited	Audited
1	Total income from operations	19,163.05	13,301.98	17,456.27	55,670.26	55,126.94	79,380.81
2	Net Profit/ (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	414.94	(35.97)	397.70	1,721.80	2,166.77	2,608.78
3	Net Profit/ (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	414.94	(35.97)	397.70	1,721.80	2,166.77	2,608.78
4	Net Profit/ (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	309.79	(24.73)	280.09	1,289.15	1,602.38	1,960.49
5	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and other comprehensive Income (after tax)]	319.16	(36.11)	267.43	1,313.96	1,453.43	1,799.51
6	Paid up Equity Share Capital (Face value of Rs. 10/- each)	5,860.23	5,860.23	5,860.23	5,860.23	5,860.23	5,860.23
7	Reserve (excluding Revaluation Reserves as shown in the Balance Sheet of previous year)	-	-	-	-	-	35,898.96
8	Earnings Per Share (EPS) (of Rs. 10/- each) (not annulized) (Before and after Extraordinary Items)						
	Basic	0.53	(0.04)	0.48	2.20	2.73	3.35
	Diluted	0.52	(0.04)	0.46	2.19	2.52	3.35

Extract of Consolidated Un-audited Financial Results for the Third Quarter (Q3) and Nine Months Ended December 31, 2025 (*Amount INR (In Lacs), except earning per share data*)

Sl No.	Particulars	Quarter ended			Nine Months Ended		Financial Year Ended
		31.12.2025	30.09.2025	31.12.2024	31.12.2025	31.12.2024	31.03.2025
		Un-audited	Un-audited	Un-audited	Un-audited	Un-audited	Audited
1	Total income from operations	19,163.05	13,301.98	17,456.27	55,670.26	55,126.94	79,380.81
2	Net Profit/ (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	414.94	(35.97)	392.42	1,721.80	2,166.77	2,608.78
3	Net Profit/ (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	414.94	(35.97)	392.42	1,721.80	2,166.77	2,608.78
4	Net Profit/ (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	347.77	19.06	316.00	1,416.57	1,690.85	2,165.20
5	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and other comprehensive Income (after tax)]	357.14	7.69	303.34	1,441.38	1,541.91	2,004.22
6	Paid up Equity Share Capital (Face value of Rs. 10/- each)	5,860.23	5,860.23	5,860.23	5,860.23	5,860.23	5,860.23
7	Reserve (excluding Revaluation Reserves as shown in the Balance Sheet of previous year)	-	-	-	-	-	36,436.12
8	Earnings Per Share (EPS) (of Rs. 10/- each) (not annulized) (Before and after Extraordinary Items)						
	Basic	0.59	0.03	0.54	2.42	2.89	3.69
	Diluted	0.59	0.03	0.52	2.41	2.66	3.69

Notes:

1. The above un-audited financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on February 05, 2026. The statutory auditors have carried out a Limited Review of the results for the quarter and nine months ended December 31 , 2025.
2. The figures for the quarter ended December 31, 2025 are balancing figures between the Un-audited figures of the quarter and nine months ended December,2025 and published figures of three months ended September 30 , 2025.
3. The Government of India, on November 21, 2025, notified four Labour Codes – the Code on Wages, 2019, the Industrial Relations Code, 2020, the Code on Social Security, 2020 and the Occupational Safety, Health and Working Conditions Code, 2020 (collectively referred to as the 'The Labour Codes') consolidating 29 existing labour legislations. Whilst the New Labour Codes are effective from November 21, 2025, the related Rules to respective Labour Codes are yet to be notified. The Company is in the process of estimating the financial implications of these changes in respect of gratuity and necessary accounting is to be made in the books of accounts once the same is finalised. Further, it is also in the process of assessing financial implications of other aspects of these codes and will account for the impact, if any, subsequent to promulgation of the related Rules.
4. The Company is engaged in only one segment viz. Steel Manufacturing and as such there is no separate reportable segment as per IND AS -108 "Operating Segment".
5. Figures for the previous periods have been regrouped, rearranged and/or reclassified to confirm to the classification of the current period, wherever necessary. Also the figures of additions and/or subtractions have been rounded up/off automatically for reporting at INR in lakhs.
6. The above results are available on the Company's website at www.scansteels.com and BSE website at www.bseindia.com.

For and on behalf of the Board of Directors
For Scan Steels Limited
Sd/-
Ankur Madaan
Whole Time Director
DIN : 07002199

Place: Bhubaneswar
Date: February 05, 2026

T u l a s e e
B i o - E t h a n o l L t d .

Regd. Off. & Fact.: Plot No. 41/3 & 41/5, Village Lohop, Lohop Chowk Rd., Tal. Khalapur - 410 202. Dist. Raigad, Maharashtra
E-mail : tulaseebio@gmail.com CIN : L24115MH1988PLC048126

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 31ST DECEMBER, 2025 (₹ In Lakhs)

Particulars	Quarter ending	Year to date figures for	Quarter ending
	31/12/2025	31/12/2025	31/12/2024
	Unaudited	Unaudited	Unaudited
Total Income from operations	-	-	-
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(4.16)	(14.62)	(1.87)
Net Profit / (Loss) for the period before Tax, (after Exceptional and/or Extraordinary items)	(4.16)	(14.62)	(1.87)
Net Profit / (Loss) for the period after Tax, (after Exceptional and/or Extraordinary items)	(4.16)	(14.62)	(1.87)
Total comprehensive Income for the period [Comprising Profit/(Loss) for the period (after Tax) and other Comprehensive Income].	(4.16)	(14.62)	(1.87)
Equity Share Capital (Face Value Rs. 10/- each)	583.60	583.60	583.60
Earnings per equity Share (of Rs.10/- each) (Not annualised)	-	-	-
(a) Basic	-	-	-
(b) Diluted	-	-	-

Note:

1) The above is an Extract of the detailed format of results for quarter ended on 31st December 2025 filed with the Stock Exchanges under Regulation - 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015. the full format of the standalone quarterly results are available on the website of BSE Ltd. (www.bseindia.com) and the Company's website(www.tulaseebio.com)
2) The financials have been prepared in accordance with Companies (Indian Accounting Standards) Rules 2015 IND-AS to the extent applicable. The Company has adopted IND-AS beginning 01st April, 2017 with transition date 01st April, 2016.
3) The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 05.02.2026.

By Order of the Board of Directors
For Tulasee Bio-Ethanol Ltd.
Sd/-
Kapil Nagpal
(Director)
DIN: 01929335

Date: 05.02.2026
Place: Raigad

बैंक ऑफ़ बड़ौदा **Bank of Baroda**

Bank of Baroda, Zonal Stressed Assets Recovery Branch: Meher Chambers, Ground floor, Dr. Sunderlal Behal Marg, Ballard Estate Mumbai - 400001
Tel No.: 022-43683801-03 **E-mail:** ARMBOM@bankofbaroda.com

REDEMPTION NOTICE

Notice under Rule 6(2) and/or Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

BOB:ZOSARB:OFFV:2025-26: **Date: 05-02-2026**

To,

M/s Oliver Fresh Fruits and Vegetables (Borrower)
20, 2nd Floor, Plot No. 97, Sector 19 A, Behind Commodity Exchange, Turbhe, Vashi Navi Mumbai 400075
Mr Mahasin Golam Mia (Guarantor)
305/B-2, Kailash Parbhat CHSL, CST Road, Kalina, Santacruz (E) Mumbai 400098
Mr Dinesh Ajay Sharma (Guarantor)
H/003 Amogh CHSL Vijay Park Near Ambar Plaza, Mira Road(E) Thane 401107

Re: Notice under Rule 6(2) and/or Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002).

Ref :- 1. Demand Notice dated 02-05-2019 issued u/s 13 (2) of SARFAESI Act 2002.
2. Possession Notice dated 18-05-2022 issued u/s 13 (4) of SARFAESI Act 2002.

Dear Sir/Madam,

Whereas the Authorised Officer of the Bank of Baroda, Altamount Road Branch , address:36, Crystal, Kemps Corner, Mumbai 400 026 being Secured Creditor Bank in exercise of the powers conferred u/s 13(2) of the SARFAESI Act 2002 (hereinafter refereed as "Act") read with Rules 3 of Security Interest (Enforcement) Rules 2002 (hereinafter refereed as "Rules") issued demand notice dated 02-05-2019 calling upon you being Borrowers (s)/ Mortgagor (s) / Guarantor (s) to repay the amount stated in the said demand notice within 60 days from receipt of said notice.

And whereas you have failed to repay the amount, the undersigned in exercise of the powers conferred u/s 13(4) of the said Act read with Rule 4 and/or Rule 8 of the Rules have taken over the Possession of Secured Assets (hereinafter referred as the said properties) more particularly described herein below Schedule.

Even after taking possession of the secured asset, you have not paid the amount due to Bank as mentioned in above Possession Notice. Your attention is invited to the provisions of sub-section (8) of Section 13 of SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.

Therefore you all are requested to pay the dues as mentioned in possession notice along with applicable interest, cost, charges & expenses within 30 days from receipt of this notice and redeem the secured asset as mentioned below. In case you fail to pay the above mentioned dues & redeem the secured asset within 30 days from receipt of this notice, Bank will be constrained to sell the secured asset through public e-Auction by publication of e-Auction Sale notice. The date, time of e-auction and Reserve Price of the property shall be informed to you separately.

Schedule of Secured Assets/Properties

Sr. No.	Description of the Movable/Immovable Properties	Date of Possession	Type of Possession (Symbolic/Physical)	Date of Publication of Possession Notice (For Immovable property only)
1.	Flat No A-601 6th flr admeasuring 585 sq. Ft.built up area., A-Wing of building Shakuntala Paradise , Survey no 39/1B (Old survey no 108/1B) Village –Nilje, Dombivali East, Taluka –Kalyan Dist-Thane	18.05.2022	Physical	20.05.2022
2.	Flat B-309 3rd flr admeasuring 585 sq. Ft.Built up area, B-Wing of building Shakuntala Paradise , Survey no 39/1B (Old survey no 108/1B) Village –Nilje, Dombivali East, Taluka –Kalyan Dist-Thane	18.05.2022	Physical	20.05.2022
3.	Flat A-202, 2nd Floor, admeasuring 890 sq. Ft.. Built up area, A-Wing of building Shakuntala Paradise, Survey no 39/1B (Old survey no 108/1B) Village –Nilje, Dombivali East, ,Taluka –Kalyan Dist-Thane	18.05.2022	Physical	20.05.2022

Yours faithfully,
Authorized Officer
Bank of Baroda
ZOSARB – Mumbai

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR MOHANBIR HI-TECH BUILD PRIVATE LIMITED

OPERATING IN THE BUSINESS OF CONSTRUCTION, SALE-PURCHASE RENTING OF RESIDENTIAL AND/OR COMMERCIAL FLAT AND TO PROVIDE CONSULTANCY IN THE FIELD OF REAL ESTATE ON COMMISSION BASIS AT DELHI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	MOHANBIR HI-TECH BUILD PRIVATE LIMITED CIN: U70102DL2014PTC271340 PAN: AAJCM6196R
2.	Address of the registered office	Regd. Office: Dev House, 260-261, Tribhuvan Complex, Ishwar Nagar, New Friends Colony, New Delhi, India, 110065.
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Village Morta, Pargana Jalalabad, Tehsil & District Ghaziabad
5.	Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year	Not Applicable
7.	Number of employees/ workmen	No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.mohanbir@npvinsolvency.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.mohanbir@npvinsolvency.in
10.	Last date for receipt of expression of interest	21-02-2026
11.	Date of issue of provisional list of prospective resolution applicants	24-02-2026
12.	Last date for submission of objections to provisional list	01-03-2026
13.	Date of issue of final list of prospective resolution applicants	03-03-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	05-03-2026
15.	Last date for submission of resolution plans	04-04-2026
16.	Process email id to submit Expression of Interest	cirp.mohanbir@npvinsolvency.in
17.	Details of the corporate debtor's registration status as MSME.	Not Registered with MSME.

Sd/-
IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its Director – Mr. Atul Tandon
Appointed as Deemed Resolution Professional
In the Matter of Mohanbir Hi-Tech Build Private Limited
IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
AFA validity up to: 31.12.2026
Address - 10th Floor, 1003, Zion Z1, Ramdas Road, Near Avalon Hotel, Thaltej, Ahmedabad, Gujarat – 380059.
Email for Correspondence - cirp.mohanbir@npvinsolvency.in

Date: 06.02.2026
Place: New Delhi

INFRA INDUSTRIES LIMITED

CIN No. L25200MH1989PLC054503
Corporate Office: 407 Business Park, Chincholi Junction, S V Road, Malad (West), Mumbai - 400064, Maharashtra
Regd off / Factory: Plot No 4 and 5 Survey No 43(pt) to 47(pt) Karambeli, Industrial Area Arav Ransai Pen, Ransai, Raigarh - 402107, Maharashtra, India.
Tel No. +91 22 6792 9912 | **Email Id:** info.infraindustries@gmail.com | **Website:** www.infra.co.in

Extract of the Standalone Financial Results for the quarter and nine months ended December 31, 2025

(in ₹ lakhs, except per equity share data)

Sr. No.	Particulars	Quarter Ended			Nine Months Ended		Year Ended
		31/12/2025 (Unaudited)	30/9/2025 (Unaudited)	31/12/2024 (Unaudited)	31/12/2025 (Unaudited)	31/12/2024 (Unaudited)	31/03/2025 Audited
1	Total Income from operations	52.09	40.11	26.10	167.26	61.37	124.84
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/ or Extraordinary items)	(43.33)	(47.96)	(42.66)	(132.13)	(157.75)	(216.89)
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(43.33)	(47.96)	(42.66)	(132.13)	(157.75)	(216.89)
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(43.33)	(47.96)	(42.66)	(132.13)	(157.75)	(216.89)
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	(43.36)	(47.92)	(42.61)	(132.18)	(157.57)	(216.66)
6	Paid-up Equity Share Capital (Face value of ₹ 10 per share)	438.33	438.33	415.14	438.33	415.14	415.14
7	Other Equity	-	-	-	-	-	(568.81)
8	Earnings per equity share (not annualised*) (Face value ₹ 10/- each)						
	- Basic (in ₹)	(0.99)	(1.11)	(1.03)	(3.08)	(3.80)	(5.22)
	- Diluted (in ₹)	(0.99)	(1.11)	(1.26)	(3.08)	(3.80)	(5.22)

Notes:

1. The results were reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on February 04, 2026.
2. The Statutory Auditors of the Company have carried out a Limited Review of the results for the quarternine ended December 31, 2025 and have issued an unqualified review report.
3. This statement has been prepared in accordance with companies (Indian Accounting Standards) Rules, 2015 (Ind AS), prescribed under section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable.
4. Pursuant to the order passed by the Hon'ble National Company Law Appellate Tribunal (NCLAT) dated 15th July, 2025 and resolution passed at the meeting of Board of Directors held on 22nd July, 2025 to meet the requirement of Minimum Public Shareholdings (MPS) norms the 59,81,666 equity shares extinguished earlier are now revised to 57,49,784 Equity Shares of Rs.10 each and Public Shareholders will now hold 2,33,316 Equity Shares of Rs.10 each in place of 1,434 Equity Shares of Rs.10 each held earlier. The revised Paid-up Share Capital of the Company is Rs.4,38,33,160. However, trading in the Company's equity shares continues to remain under suspension due to procedural reasons.
5. The Company mainly engaged in the manufucturing of Plastic products in India. As such there are no seperate reportable segments as per Ind AS 108 'Operating Segments'.
6. Figures of the corresponding previous period have been regrouped wherever necessary.

For and on behalf of the Board of Directors of
Infra Industries Limited
Sd/-
Sanjay Kumar Jain
Whole Time Director & CFO
DIN: 00313886

Date: February 04, 2026
Place: Mumbai

AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

Registered Office: 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-400 021. **Ph.:** (022) 6747 2117 **Fax:** (022) 6747 2118 E-mail: info@authum.com

APPENDIX- IV-A [See proviso to rule 8 (6)] | Public Notice For E-Auction Cum Sale (Appendix – IV A) (Rule 8(6))

That pursuant to the approved resolution plan of the Reliance Home Finance Limited. (RHFL) by its Lenders in terms of RBI Circular No. RBI/2018-19/ 203, DBR.No. BP. BC. 45/21.04. 048/2018-19 dated June 7, 2019 on Prudential Framework for Resolution of Stressed Assets, the order of Hon'ble Supreme Court of India dated March 3, 2023 and the Special Resolution passed by the Shareholders on March 25, 2023, RHFL has entered into the agreement to transfer its Business by way of a slump sale on a going concern basis, to Reliance Commercial Finance Limited (Hereinafter referred to as "RCFL") and whereas all the rights and liabilities pertaining to the loan account (s) of the Borrower has/have also been transferred to RCFL.

Sale of Immovable property mortgaged to Authum Investment & Infrastructure Limited ("AIIL") (Resulting Company pursuant the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIIL vide NCLT order dated 10.05.2024) having Corporate Office at **The Ruby 11th Floor, North-West wing, Plot No.29, Senapati Bapat Marg, Dadar (west), Mumbai- 400028 and Branch Office at:- Unit no 304, Sunrise Business Park, Plot no B- 68, Road no. 16, Kisan Nagar, Wagle Estate, Thane - 400 604** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of Authum Investment & Infrastructure Limited had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on ''AS IS WHERE IS BASIS & AS IS WHAT IS BASIS'' for realization of Authum Investment & Infrastructure Limited dues, The Sale will be done by the undersigned through e-auction platform provided at the website: https://sarfaesi.auctiontiger.net.

Borrower(S) / Co-Borrower(S) / Guarantor(S)	Demand Notice Date And Amount	Date of Physical Possession	Reserve Price / Earnest Money Deposit
Loan A/c No. RHAHVIR000032498 & RHATVIR000070119 Branch: MUMBAI 1. SACHIN J SHIRKE 2. SHREYA S SHIRKE	11-11-2024 & Rs. 23,54,261/- (Rupees Twenty Three Lakh Fifty Four Thousand Two Hundred Sixty One Only) Bid Incremental: Rs. 100000/- (Rupees One Lakh Only)	19/12/2025 Total Outstanding as on 22/01/2026 Rs. 27,73,074/- (Rupees Twenty Seven Lakh Seventy Three Thousand & Seventy Four Only)	Rs. 27,50,000/- (Rupees Twenty Seven Lakh & Fifty Thousand Only) Earnest Money Deposit (EMD) : Rs. 2,75,000/- (Rupees Two Lakh Seventy Five Thousand Only)
Description Of The Immovable Property/ Secured Asset : " All That Piece And Parcel Of Flat No. 201, 2nd Floor, D Wing, Bachraj Residency, Near Agarwal Global City Virar West Palghar Maharashtra-401303.			
Date of Inspection of property: 9th March 2026 11:00-17:00	**Date Of EMD Deposit:** 12th March 2026 11:00-17:00	**E-Auction Date:** 13th Mar 26 11:00 - 13:00	
(LOAN A/C NO. RHHLMUM000024517 BRANCH: MUMBAI 1. VIJAY LAXMAN JAGDALE 2. MAYA VIJAY JAGDALE 3. AJIT LAXMAN JAGDALE 4. GEETANJALI AJIT JAGDALE	14-11-2019 & Rs. 1,84,41,672/- (Rupees One Crore Eighty-Four Lakh Forty-One Thousand Six Hundred Seventy-Two Only) Bid Incremental: Rs. 100,000/- (Rupees One Lakhs Only)	27-09-2025 Total Outstanding as on 29th Nov 25 Rs. 46195416.76/-(Rupees Four Crore Sixty One Lakh Ninety Five Thousand Four Hundred Sixteen & Seventy Six Paisa Only)	Rs. 2,31,00,000/- (Rupees Two Crore & Thirty One Lakhs Only) Earnest Money Deposit (EMD) : Rs. 23,10,000/- (Rupees Twenty Three Lakhs & Ten Thousand Only)
Description Of The Immovable Property/ Secured Asset : "All the piece and parcel of the Residential Property bearing Flat No. P001, Podium Floor, "A" Wing admeasuring 106.04 Sq. Mtrs. Equivalent to 1141.42 sq. ft. Carpet area of the sale building known as "Vedic Heights" (Inclusive of Balconies attached thereto all internal walls and pillars, if any) or thereabout and bearing C.T.S. No. 163A, (pt) of village Akurli, Taluka Borivali, at Veer Tanaji Nagar, Wadarpada Road No. 2, Hanuman Nagar, Kandivali (East), Mumbai".			
Date of Inspection of property: 23rd Feb 26 11:00-17:00	**Date Of EMD Deposit:** 26th Feb 26 till 5:00 PM	**E-Auction Date:** 27th Feb 26 11:00 -13:00	

Mode Of Payment: All payment shall be made by demand draft in favour of "Authum Investment & Infrastructure Limited" payable at **Mumbai** or through RTGS/NEFT The accounts details are as follows: **a) Name of the account: Authum Investment & Infrastructure Limited CHD A/c b) Name of the Bank: HDFC Bank Ltd., c) Account No:- 99999917071983, d) IFSC Code: HDFC000119.**

TERMS & CONDITIONS OF ONLINE E- AUCTION SALE:-

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4. **This publication is also 15 (Fifteen)-30 (Thirty) days' notice to the Borrower / Mortgagor / Guarantors of the above said loan account pursuant to rule 8(6) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above-mentioned date / place.**
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Place: Mumbai
Date : 06.02.2026 SD/-,Authorized Officer

Muthoottu Mini Financiers

MUTHOOTTU M MATHEW

Registered Office: 65/623-K, Muthoottu Royal Towers, Kaloor, Kochi, Kerala - 682017

CIN: U65910KL1998PLC012154 GSTIN: 27AABCM5994M1ZR

GOLD AUCTION NOTICE

Notice is hereby given for the information of all concerned, borrowers in specific, who had pledged their ornaments vide Gold loan numbers in the branches which is given below.
The auction is for the gold ornaments of defaulted customers who had failed to redeem their overdue accounts after repeated reminders and being notified by registered letters. The auction will be conducted at the respective branches on 23.02.2026 from 10 AM. In case branch auction is unsuccessful on the notified date, the same will be conducted via public auction/e-auction at the respective District auction centers on the following dates, in the presence of approved auctioneers, for recovering the outstanding amount. In any case auction process is not completed as per this schedule, it will be continued on any subsequent date on the same terms and conditions without any further notice. Any change in auction date will be displayed at the respective branches/Auction centers.

MUMBAI SUBURBAN DISTRICT AUCTION: **MUTHOOTTU MINI FINANCIERS LIMITED SHOP NO 19 ROCK ENCLAVE HINDUSTAN NAKA CHARKOP ROAD NEAR YES BANK KANDIVALI SAHYADRI NAGAR MUMBAI MAHARASHTRA - 400067** **AUCTION DATE: 02.03.2026**

GOREGAON: 11411, 11758, 11867, 11993, 12093, 12125. MHR-CHARKOP: 517090023, 517090146, 517090254, 517090398, 517090456, 517090476, 517090480, 517090488, 517090502, 517090507, 517090533, 517090545, 517090546, 517090565, 517090578, 517090584, 517090611, 517090636, 517090637, 517090649, 517090650, 517090651, 517090665, 517090674, 517090679, 517090681, 517090692, 517090697, 517090793, 517090798, 517090836, 517090839, 517090840, 517090867, 517090891, 517090901, 517090902.

PALGHAR DISTRICT AUCTION: **MUTHOOTTU MINI FINANCIERS LIMITED, SHOP NO: F4,FIRST FLOOR,OAKWOOD BUILDING.2ND ROAD, CHEDA NAGAR,STATION ROAD,NALLASOPARA,WEST -401203,MAHARASHTRA** **AUCTION DATE: 03.03.2026**

MHR-NALASOPARA: 430, 468.

THANE DISTRICT AUCTION: **MUTHOOTTU MINI FINANCIERS LIMITED,SHOP NO: B-002, GROUND FLOOR, VASUNDHARA – 1, POONAM SAGAR COMPLEX, MIRA ROAD EAST - 401107** **AUCTION DATE: 28.02.2026**

MHR-POONAM SAGAR MIRA ROAD: 34, 151.

For further information, terms and conditions and getting registered to participate in auction, interested buyers may contact directly to auction department of Muthoottu Mini Financiers Limited at mail id: auction@muthoottumini.com.
Note: - 1. Bidders are requested to produce identity card/Authorization/Pan card no. /GST Certificate with an EMD of Rs.2, 00,000/- to the company's account for the participation.
2. Successful bidders should transfer the full amount by RTGS.

Place: Kaloor,
Date: 06/02/2026.

Authorised Officer,
Muthoottu Mini Financiers Ltd

संस्थापक-नाट्याचार्य कृष्णाजी प्रभाकर खाडिलकर

संपादकीय

नवाकाळ

।। न मे भक्त प्रणश्यति ।।

वाहतूक कोंडी नव्हे प्रशासकीय अंदाधुंदी

नेहमीप्रमाणे मुंबई पुणे महामार्गावर झालेली प्रचंड वाहतूक कोंडी आणि तासनतास अनेक वाहन चालकांना तिष्ठत उभे राहण्याची झालेली शिक्षा म्हणजे विकसित महाराष्ट्राचे हे बुभुक्षित चित्र आहे आज तंत्रज्ञान इतके विकसित झाले असताना अशा प्रकारची परिस्थिती निर्माण होते याचा अर्थ अजूनही आपल्या शासकीय स्तरावरच्या व्यवस्थापनामध्ये प्रचंड ढिसाळपणा असल्याचे स्पष्ट होते. एक टँकर उलटतो आणि हजारो वाहनांची कोंडी करतो ही साधारण गोष्ट ठरत नाही. एखादी गोष्ट घडल्यानंतर त्यावरच्या उपाय योजनेची तत्परता अजूनही आपल्याला साधता आलेली नाही. आज मुंबई पुणे महामार्गावर रोज हजारो वाहन ये जा करतात. ज्याचा लाखो लोकांच्या दैनंदिन जीवनाशी संबंध असतो. इतकी जर प्रचंड वाहतूक या महामार्गावर चालत असेल तर त्या ठिकाणी २४ तास युद्ध पातळीवर सक्षम यंत्रणा असणे अत्यंत गरजेचे ठरते. कोणत्याही वेळी, कोणत्याही प्रकारचा अपघात होऊ शकतो आणि ही आपत्कालीन परिस्थिती उद्भवण्याची शक्यता लक्षात घेऊन सर्व प्रकारच्या यंत्रणा सतर्क ठेवणे गरजेचे ठरते. वाहतूक कोंडी झाल्यानंतर उपाययोजना करायला सुरुवात होते, टँकर उलटल्यानंतर बऱ्याच काळानंतर त्या ठिकाणी वाहतूक पोलिसांची धावपळ सुरू होते हे चित्र भविष्यातील विकसित महाराष्ट्राला शोभणारे नाही. आपण आज विकसित महाराष्ट्राच्या गप्पा मारत आहोत. तीस तीस लाख परदेशी गुंतवणूक आणण्याचे सामंजस्य करार करत आहोत. परंतु महानगरांमधल्या वाहतुकीची ही दुर्दैवी अवस्था पाहिल्यानंतर अशा प्रकारची वाहतूक कोंडी म्हणजे विकसित महाराष्ट्राची प्रशासकीय अंदाधुंदी म्हणावी लागेल. गेल्या आठवड्यात मुंबई गोवा महामार्गावर अशाच प्रकारची वाहतूक कोंडी झाली. सातत्याने हे दोन्ही महामार्ग आज लोकांची कसोटी पाहणारे ठरले आहेत. हीच परिस्थिती मुंबई नाशिक महामार्गाची आहे एवढेच नव्हे तर नाशिक पुणे हा महामार्ग देखील गेले अनेक वर्ष रखडलेला आहे. चाकण येथे होणारी वाहतूक कोंडी आणि पुण्यामध्ये पोहोचण्यासाठी नाशिककरांना मोजावे लागणारे अधिक दीड दोन तास हा सगळा प्रकार एकूणच महाराष्ट्राच्या वाहतूक व्यवस्थेवर मोठे प्रश्नचिन्ह निर्माण करणारा ठरतो. ही केवळ वाहतूक कोंडी नाही तर महाराष्ट्राच्या शासकीय स्तरावरच्या व्यवस्थापनाचा गलथानपणा आहे यात काही शंका राहत नाही. वाहतूक कोंडी झाल्यानंतर एमएमआरडीएच्या लोकांनी प्रवाशांना कशी मदत केली याचे मोठे सरस वर्णन उपमुख्यमंत्र्यांनी केलेले आहे. परंतु हा सगळा प्रकार म्हणजे आपल्या अकार्यक्षम व्यवस्थापनाबद्दल सहानुभूती मिळवण्याचा प्रयत्न ठरतो.

आधुनिक तंत्रज्ञानाचा वापर शक्य

प्रत्यक्षात या सगळ्या महामार्गावर कायमस्वरूपी कार्यक्षम वाहतूक पोलिसांची व्यवस्था अत्यंत गरजेची असते. भविष्य काळामध्ये हीच परिस्थिती समृद्धी महामार्गावर बाबतीत पाहायला मिळणार आहे. समृद्धी महामार्ग सुरू झाल्यानंतर अपघातांची शृंखला सुरू झाली होती. अनेक जणांचे त्यात बळी गेले आणि ही संख्या प्रचंड वाढत गेल्यानंतर सरकारला जाग आली. त्यानंतर समृद्धी महामार्गावर ठिकठिकाणी पोलीस चौकी उभारल्या गेल्या. वाहनांच्या वेगावर नियंत्रण आणण्यासाठी व्यवस्था निर्माण केली गेली. याचा अर्थ व्यवस्था नसल्याने अपघातांनाही आमंत्रण मिळते हे अत्यंत स्पष्टपणे अधोरेखित झाले. आज मुंबई पुणे महामार्गावरची वाहतूक कोंडी हे व्यवस्थापनाच्या गलथानपणाचा आणि तिथे योग्यता यंत्रणा कार्यरत नसल्याचा परिणाम होता. हा प्रकार वारंवार होण्याची शक्यता लक्षात घेऊनच उपाययोजना केल्या गेल्या पाहिजेत. अपघात होणार नाहीत असं गृहीत धरून किंवा अशा काही घटना फारशा घडत नाहीत अशी हलगर्जीपणाची भूमिका वारंवार घेतली जाते.महामार्ग पोलीस असतील किंवा सरकारी पातळीवर रस्ते वाहतूक विभाग असेल या सगळ्यांकडून दीरगाई आणि दुर्लक्षपणा केला जातो त्याचे परिणाम सामान्य माणसाला भोगावे लागत असतात.

भरकटलेली यंत्रणा

वाहतूक कोंडी झाल्यानंतर या महामार्गाची वाहतूक जुन्या मुंबई पुणे महामार्गावर वळवण्यात आली परंतु हे करण्यासाठी काही तास वाया गेले. जर आज आधुनिक यंत्रणा कार्यरत असत्या आणि व्यवस्थापन तितकेच जागरूक असते तर ही घटना घडल्यानंतर पुढच्या काही मिनिटांमध्ये ज्या बाजूने टँकर उलटला होता त्या भागाची वाहतूक थांबवता आली असती आणि इतर मार्गावर वळवता आली असती. एवढेच नव्हे तर सगळ्या इलेक्ट्रॉनिक माध्यमांचा उपयोग करून या वाहतूक कोंडीची माहिती देता आली असती. प्रवाशांनी बाहेर पडू नये किंवा या मार्गाने जाऊ नये अशा प्रकारच्या सूचना देण्याची सुद्धा तत्परता दाखवता आली असती. परंतु यापैकी कोणताही प्रकार झाला नाही. प्रसारमाध्यमांनी केवळ वाहतूक कोंडी कशी होते आहे आणि लोकांचे कसे हाल होतात हे सांगण्याचेच काम केले परंतु वाहतूक पोलिसांच्या स्तरावर किंवा शासकीय स्तरावर लोकांनी काय उपाययोजना कराव्या किंवा काय दक्षता घ्यावी आणि पर्यायी कोणता मार्ग निवडावा याचा कोणतीही सूचना देता आल्या असत्या अशा सूचना देण्याची सुद्धा व्यवस्था झाली पाहिजे. आज मोबाईलवर जीपीएस सिस्टीम उपलब्ध असते या जीपीएसचा वापर करून अशा प्रकारच्या वाहतूक कोंडीची माहिती वाहनचालकांना मिळत असते. तीच माहिती पोलिसांकडे सुद्धा असते आणि ती लक्षात घेऊन तितक्याच वेगाने वाहतूक नियंत्रण होणे आवश्यक आहे. अजूनही महाराष्ट्रात या आधुनिक तंत्रज्ञानाचा वाहतूक नियंत्रणासाठी तितक्या प्रभावीपणे उपयोग केला जात नाही ही वस्तुस्थिती आहे. म्हणूनच अशा प्रकारची वाहतूक कोंडी ही केवळ लोकांची परीक्षा पाहणारे असते असे नाही एकूणच महाराष्ट्राला विकासाचे महामार् अजूनही सापडलेले नाहीत हेच दर्शवणारी आहे. भरकटलेली प्रशासकीय यंत्रणा आणि त्याचे हे अतिशय दुर्दैवी दुष्परिणाम म्हणावे लागतात.

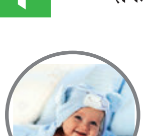
सुविचार

विलास कोळेकर
खंडाळा, रत्नागिरी. मोबा.९४२२४२०६११

जे शब्द कानावर पडल्यावर ते तुम्हाला आवडत नसतील तर ते तुम्ही इतरांसाठी वापरू नका.

पंचांग

शुक्रवार, ६ फेब्रुवारी २०२६
शक १९४७ विश्वावसुनामसंवत्सर
*** माघ कृष्ण पंचमी**
नक्षत्र - हस्त



-: जन्मराशी :-
००-०१ ते २४-०० कन्या

रवी उदय- ०७-१२
रवी अस्त- १८-३३

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Editor - **Rohit Ramakant Pande** • Executive Editor - **Sameer Karambe** (*As per P.R.B. law Executive Editor will be responsible for all the content in Daily Navakal)

चणे आणि तुरीचे वडे

★ **साहित्य :-**१ कप गावरानी चना, १/२ कप तुरी, १ पाव चाकवत भाजी, १ कांदा बारीक चिरून, ३ टेबलस्पून बेसन, १-१/२ इंच आले, ७-८ पाकळ्या लसूण, ७-८ हिरव्या मिरच्या किंवा चवीनुसार, कोथिंबीर, कढीपत्ता, १ टीस्पून हळद, १ टीस्पून भाजलेले जीरे पूड, १ टीस्पून धणे पूड, चवीनुसार मीठ, तळण्यासाठी तेल.

★ **कृती :-**१) सुरुवातीला चणे आणि तुरी निवडून घ्याव्या. ७-८ तास भिजत घालाव्यात. त्यानंतर त्यातून पाणी काढून घ्यावे. आता त्यात आले, लसूण, हिरवी मिरची, कोथिंबीर आणि कढीपत्ता घालावा. सोबतच चाकवत भाजी धुवून घ्यावी आणि बारीक चिरून घ्यावी. २) चणा आणि तुरी मिक्सर मधून जाडसर वाटून घ्याव्यात. ३) तयार वाटण एका वाडग्यात काढून, त्यात बारीक चिरलेला कांदा, चाकवत भाजी, थोडी कोथिंबीर, बेसन हळद, जिरेपूड, धणे पूड आणि चवीनुसार मीठ टाकावे. ४) सर्व चांगले मिक्स करून घ्यावे. ५) आता एका बाजूला गॅसवर कढईत तेल गरम करण्यासाठी ठेवावे. तेल

गरम झाल्यावर, त्यात तयार मीश्रणाचे, हातावर थापून, वडे टाकावे. ६) छान ब्राऊन रंग येईपर्यंत तळून घ्यावेत. तळलेले वडे, टिश्यू पेपरवर काढून घ्यावे. ७) अशाप्रकारे सर्व वडे तळून घ्यावेत. मस्त चटकदार गरमागरम वड्यांचा नाश्ता.. टोमॅटो सॉस किंवा केचप सोबत सर्व्ह करावे.

आरसीबी संघाने डब्ल्यूपीएल चषक जिंकला

स्मृती मंधानाच्या खेळीसमोर दिल्ली गारद

वडोदा येथील कोटाम्बी स्टेडियमवर झालेल्या महिला प्रीमियर लीगच्या (डब्ल्यूपीएल) अंतिम सामन्यात कर्णधार स्मृती मंधानाच्या वादळी खेळीच्या जोरावर रॉयल चॅलेंजर्स बंगळुरूने दिल्ली कॅपिटल्स संघावर ६ गडी राखून विजय मिळवत या स्पर्धेचे विजेतेपद पटकाविले. दिल्ली कॅपिटल्सने ४ बाद २०३ धावा केल्या होत्या. या प्रत्युत्तरात रॉयल चॅलेंजर्स बंगळुरूने ४ बाद २०४ धावा करून दुसऱ्यादा विजेतेपद पटकावले.

■ वडोदा

रॉयल चॅलेंजर्स बंगळुरू संघाने टॉस जिंकून प्रथम गोलंदाजी करण्याचा निर्णय घेतला. दिल्लीची सुरुवात चांगली झाली. लिझेल ली आणि शेफाली वर्मा या सलामी जोडीने संघाला ४९ धावांची सलामी दिली. त्यानंतर शेफाली वर्मा २० धावा करून बाद झाली. त्यानंतर दिल्लीला लिझेल लीच्या रूपात दूसरा धक्का बसला. ली ३० चेंडूत ३७ धावा करून माघारी परतली. दिल्लीच्या दोन विकेट गेल्यावर दिल्लीचा डाव लॉरा वोल्वार्ड आणि कर्णधार जेमिमाह रॉड्रिग्स यांनी सांभाळला. या दोघींनी ७२ धावांची भागीदारी रचली.

रॉड्रिग्सने ३२ चेंडूत आपले अर्धशतक पूर्ण केले आणि ती ३७ चेंडूत ८ चौकारांच्या मदतीने ५७ धावांची खेळी करून बाद झाली. तिला सायली सातघरेने आपली शिकार केली. त्यानंतर लॉरा वोल्वार्ड आणि चिनेल हेन्री यांनी सर्व मोर्चा सांभाळला. या दोघींनी अखेरच्या काही षटकात चांगलीच आक्रमकता दाखवली. या दोघींनी ५५ धावांची भागीदारी रचत संघाला २०३ धावांपर्यंत पोहचवले. या धावसंख्येचा पाठलाग करताना ग्रेस हॅरिस ९ धावा करुन बाद झाल्यानंतर स्मृती मंधाना आणि जॉर्जिया व्होल यांनी धमाकेदार खेळ करत चौकार आणि षटकार ठोकले. या जोडीमुळे संघाची धावसंख्या १५ षटकांत १ बाद १६१ वर नेली आणि संघाला विजयाचा पाया रचून दिला. मात्र व्होल (७९) झेलबाद झाली. रिचा घोषही सहा धावा करून बाद झाली. त्यापाठोपाठ स्मृती मंधाना ८७ धावा करून मोक्याच्या क्षणी बाद झाली. त्यामुळे सामन्यात आणखी रंगत आली. नॅडिन डी क्लार्क आणि राधा यादव यांच्यासमोर विजयासाठी अखेरच्या ६ चेंडूत १० धावांची गरज होती. त्यांनी शेवटी संघाला २ चेंडू शिल्लक ठेवून विजयी आकडा गाठून दिला.

सहाव्यांदा विश्वचषक जिंकण्यासाठी भारत सज्ज
आज इंग्लंड संघासोबत काटे की टक्कर होणार

■ हरारे

झिम्बाब्वेमधील हरारे स्पोर्ट्स क्लबच्या मैदानावर उद्या होणाऱ्या आयसीसी १९ वर्षांखालील एकदिवसीय विश्वचषक स्पर्धेच्या अंतिम सामन्यात भारत आणि इंग्लंड आमनेसामने येणार आहेत. दोन्ही संघ संपूर्ण स्पर्धेत उत्कृष्ट फॉर्ममध्ये असून, एकही सामना न गमावता अंतिम फेरीत पोहोचले आहेत. त्यामुळे अंतिम सामन्यात या दोन्ही संघांत काटे की टक्कर होणार आहे.

भारतीय संघाने आतापर्यंत या विश्वचषकावर पाचवेळा आपले नाव कोरले आहे. इंग्लंडने ही स्पर्धा एकदाच जिंकली आहे. भारतीय अंडर-१९ संघाने उपांत्य फेरीत अफगाणिस्तानला हरवून दहाव्यांदा विश्वचषक अंतिम फेरीत प्रवेश केला. इंग्लंडने उपांत्य फेरीत ऑस्ट्रेलियाला हरवून अंतिम फेरीत स्थान निश्चित केले. इंग्लंडचा संघही संपूर्ण स्पर्धेत अपराजित राहिला. त्यांच्या फलंदाजी आणि गोलंदाजी पथकाने सातत्याने चांगली कामगिरी केली आहे. परिणामी, अंतिम फेरीत इंग्लंड भारतासमोर एक मोठे आव्हान उभे करू शकते. भारत आणि इंग्लंड ५५ वेळा एकमेकांसमोर आले आहेत, त्यापैकी ४१ वेळा भारताने विजय मिळवला, तर इंग्लंड संघाने १३ सामने जिंकले, तर एक सामना अनिर्णित राहिला.

आकडेवारी भारताच्या बाजूने असली तरी अंतिम सामन्यात दबावाखाली काहीही घडू शकते. दोन्ही संघांमध्ये शेवटचा एकदिवसीय सामना ७ जुलै २०२५ रोजी झाला होता. त्यात इंग्लंडने ११३ चेंडू आणि ७ विकेट शिल्लक राखून विजय मिळवला.

फिफाचे अध्यक्ष जियानी यांनी जय शहा यांची भेट घेतली

■ नवी दिल्ली

फिफाचे अध्यक्ष जियानी इन्फँटिनो यांनी आंतरराष्ट्रीय क्रिकेट परिषदेचे (आयसीसी) अध्यक्ष जय शहा यांची भेट घेतली आणि जियानी इन्फँटिनो यांनी रात्री उशिरा इन्स्टाग्रामवर या भेटीचा फोटो शेअर करत जय शाह यांचे कौतुक केले. जियानी यांनी त्यांच्या कॅप्शनमध्ये लिहिले की, जय शहा यांना भेटणे माझ्यासाठी खूप आनंदाची बाब आहे. क्रिकेटसारख्या सुंदर खेळाला प्रोत्साहन देण्यासाठी त्यांनी केलेले अद्भूत काम कौतुकास्पद आहे. ऑलिम्पिक खेळांमध्ये क्रिकेट पुन्हा दाखल होत असल्याने मी त्यांना आणि संपूर्ण क्रिकेटप्रेमींना शुभेच्छा देतो.

शिवाजी पार्क जिमखाना कॅरम स्पर्धेत
झैद आणि समृद्धीला अग्रमानांकन

■ मुंबई

दादर येथील शिवाजी पार्क जिमखाना आयोजित महाराष्ट्र कॅरम असोसिएशन

आणि मुंबई डिस्ट्रिक्ट कॅरम असोसिएशनच्या मान्यतेने सारस्वत बँक पुरस्कृत १७ व्या शिवाजी पार्क जिमखाना राज्य मानांकन कॅरम स्पर्धेला ७ फेब्रुवारी रोजी सकाळी ९ वाजता सुरुवात होणार आहे. या स्पर्धेतील पुरुष एकेरी गटात एकंदर २८० खेळाडू आणि महिला एकेरी गटात एकंदर ३६ खेळाडूंनी भाग घेतला आहे. पुरुष एकेरी गटात ठाण्याच्या झैद अहमद आणि महिला एकेरी गटात ठाण्याच्या समृद्धी घाडीगावकरने प्रथम मानांकन प्राप्त केले. शिवाजी पार्क जिमखान्याच्या मागील पटांगणात ही स्पर्धा खेळवण्यात येणार असून, स्पर्धेच्या अंतिम फेरीसहित इतर महत्त्वाच्या सामान्यांचे थेट प्रसारण महाराष्ट्र कॅरम असोसिएशनच्या युट्युब चॅनलवरून करण्यात येणार आहे.

विक्रमगड खो-खो स्पर्धेत
सुकसाळे जि.प.शाळा अव्वल

■ पालघर

विक्रमगड तालुकास्तरीय क्रीडा स्पर्धा पी.एम.श्री. जि.प.शाळा सारशी येथे झालेल्या या स्पर्धेत सुकसाळे जि.प.शाळेतील मुलांनी खो-खो क्रीडा प्रकारात सलग तिसऱ्या वर्षी प्रथम क्रमांक प्राप्त केला. मुलांचा खेळ पाहून प्रेक्षक, उपस्थित विद्यार्थी, शिक्षक, मान्यवर यांनी मुलांना शाबासकीची थाप दिली. सातत्याने दररोज नियमितपणे ही मुले खो-खो खेळाचा सराव मार्गदर्शक शिक्षक, प्रशिक्षकांच्या मदतीने करत असतात. शिक्षक नरोत्तम भोये, नारायण भोये, प्रविण तांबडा, रुपाली पवार, बाळकृष्ण घाटाळ गावातील प्रशिक्षक राजेश तारवी, प्रशांत दुमाडा आणि सहकारी, मार्गदर्शक ग्रामस्थ यांच्या मेहनतीने सलग तिसऱ्या वर्षी संघ जिल्हास्तरासाठी पात्र ठरला. या संघाचा गौरव बक्षीस वितरण समारंभात गटविकास अधिकारी महेश पांढरे, गटशिक्षणाधिकारी चेतन वाडीले, प्रभू पाचमासे, केंद्रप्रमुख निवास ठाकरे यांच्या उपस्थितीत चषक देऊन करण्यात आला.